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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 19.10.2022 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.15/AM23 held on 19.10.2022

The following members were present in the meeting:

1. Shri S.B.S. Reddy — Addl. DGFT
2. Shri Akash Taneja — Addl. DGFT
3. Shri Hardeep Singh — Addl. DGFT
3. Shri Anil Aggarwal — Addl. DGFT
4. Dr. S.K. Bansal — Addl. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

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1.	M/s. Sai Tech Medicare Pvt. Ltd., Sirmour	1
2.	M/s. N R C Industries Limited, Amritsar	2
3.	M/s. Satyam Nxtgen Industries Pvt. Ltd., Aurangabad	3
4.	M/s. Bajaj Healthcare Ltd., Thane	4
5.	M/s. Punjab Stainless Steel Industries, New Delhi	5
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7.	M/s. Ravi Spices, Jodhpur	7
8.	M/s. VMG Foods Pvt. Ltd., Kundli, Haryana	8
9.	M/s. Baba Ramdev Agro Industries, Nokha	9
10.	M/s. Basanti Industries, Jodhpur	10
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Case No. 01 M/s. Sai Tech Medicare Pvt. Ltd., Sirmour
F.no. HQRPRCAPPLY00002596AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Waiver of procedural requirement / allow EOP extension against 8 Advance Authorization No.(i) 3310030431 dated 22.02.2018, (ii) 3310030535 dated 26.04.2019, (iii) 3310030382 dated 23.03.2017, (iv) 3310030401 dated 27.06.2017, (v) 3310030534 dated 26.04.2019, (vi) 3310030542 dated 16.05.2019, (vii) 3310030545 dated 29.05.2019 and (viii) 3310030707 dated 10.07.2020.

The applicant stated that they are exporter of Medicine since 2018 and they had taken some of the Advance Licenses and had also exported material against them but the full awareness of the scheme and obligation, some of the export/S/Bills have been filed without the detail of Advance Licences. Moreover, due to two years Covid-19 problems some of their Employees had captured by Covid-19 and non-availability of labour/manpower and Technical staff has also created a big problem for them. They have completed export INR 42 Crore in the last 4 years. Now they are seeking extension for 2 years to fulfil the EO against 8 AA Nos. 3310030431 dated 22.02.2018, 3319930535 dated 26.04.2019, 3310030382 dated 23.03.2017, 3310030401 dated 27.06.2017, 3310030534 dated 26.04.2019, 3310030542 dated 16.05.2019, 3310030545 dated 29.05.2019 and 3310030707 dated 10.07.2020.

Decision: The Committee examined the statement made by the applicant in its application and it decided to defer the case and ask the firm to submit detail of each authorization against which export made under free Shipping bills before taking the final decision.

(Action: Applicant)

Case No. 02 M/s. N R C Industries Limited, Amritsar

F.no. HQRPRCAPPLY00002601AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Extension of EOP against Advance Authorization No.3010104719 dated 12.06.2019 for regularization purpose.

The applicant stated that AA No.301014719 dated 12.06.2019 has been issued to them with input item Natural Rubber falling under Appendix 4J with the condition that period of EO fulfilment will be six months from the date of clearance of each consignment of Natural Rubber. They have imported only one consignment of Natural Rubber on 15.06.2019 and 45% export is completed within 6 months i.e. upto 15.12.2019 and remaining export completed after 6 months. Due to Covid-19, it became difficult to fulfil export obligation in just 6 months so it took some more time for them to fulfil the export obligation. They have completed export obligation on 22.05.2020. Hence they are requesting to allow extension in EOP for regularization/redemption of the above Advance Authorisation.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 22.05.2020 against Advance Authorisation No.3010104719 dated 12.06.2019 only for regularization purpose subject to payment of composition fees @ 1% per month on the unfulfilled FOB value. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ludhiana)

Case No. 03 M/s. Satyam Nxtgen Industries Pvt. Ltd., Aurangabad
F.no. HQRPRCAPPLY00002610AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Extension of EOP against DFIA File No.03/81/076/00152/AM20 dated 20.12.2019.

The applicant stated that they had applied for DFIA vide F.No. 03/81/076/00152/AM20 dated 20.12.2019 for the export quantity of 5,00,000 Kgs. value of Rs.6,53,97,500/- US$ 9,25,000/- out of which they had exported 5,77,791.50 Kgs. Rs.5,60,69322.95 US$ 7,72,519.72 i.e. 83.5% in terms of value. Out of above export due to Covid-19 pandemic they could export 3,17,138.93 Kgs. Rs.2,95,47,235.79 US$ 4,08,774.17 within 12 months (44.19%) and balance had exported (during Jan-2021 to August, 2021) 240 days beyond the export obligation period. Hence, they are requesting to accept 13 S/Bills exported beyond EO period during Jan-2021 to August, 2021 against above mentioned DFIA and to allow extension of export obligation period.

Decision: The Committee having examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced

the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for EOP extension up to 19.08.2021 against DFIA File No.03/81/076/00152/AM20 dated 20.12.2019 for issuance of DFIA license. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 04 M/s. Bajaj Healthcare Ltd., Thane
F.no. HQRPRCAPPLY00002625AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Extension of EOP against Advance Authorization No.0310247175 dated 13.01.2004 for regularization purpose..

The applicant stated that in the instant case 17375 Kgs. of finished goods were originally exported as per provisional norms and as per the provisional norms the export was "within export obligation period" and an excess quantity of 709 Kgs. of finished goods were exported. After expiry of export obligation period by 10 months, final norms were fixed and communicated on 24.03.2006, whereby quantity of export goods, required to be exported was increased and the Applicant exported 700 kgs. of finished goods 13 months after expiry of export obligation period. This delay of 13 months in exporting remaining quantity of 700 Kgs. is required to be condoned to regularize the license. Hence they are requesting to grant extension of EOP up to 12.08.2006without composition fee against subject Advance Authorisation for regularization purpose only.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and observed that there is merit in the case and accordingly it decided to accede to the request and allowed EOP extension up to 12.08.2006 against Advance Authorization No.0310247175 dated 13.01.2004 only for regularization purpose subject to the payment of composition fees @0.5% per month on the unfulfilled FOB value, if exports are fulfilled more than 50% within initial /extended EOP or @ 1% per month where exports have been made less than 50% within initial/extended EOP. The other terms and conditions towards fulfilment of EO will remain same. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 05 M/s. Punjab Stainless Steel Industries, New Delhi
F.no. HQRPRCAPPLY00002638AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Relaxation from the provision of para 4.06 (ii) of FTP to allow EOP extension against Advance Authorization No.0510409102 dated 27.12.2018 where input appears in Appendix 4J.

The applicant stated that they have made import against subject Advance Authorisation but could not fulfil exports w.r.t. imports made against the licence within the initial E.O. period of the licence. The EOP expired on 27.06.2020 but since the import item Stainless Steel Coils/Sheets falls under App. 4J as per PN No. 30, the EO is to be completed within six months from the date of each import. However, the import item has been removed from App.4J later vide PN No. 77 dated 06.03.2019 (within 3 months from the date of issue of licence). They have fulfilled 100% EO against the licence but they could not make the exports within the period of six months from import due to various reasons. RLA advised them to approach PRC hence they are requesting to relief from the provisions of Para 4.06 (ii) of FTP with the justification that due to global slowdown in overseas market, the company witnessed downfall in export during 2017-18 and 2018-19 and as such they could not fulfil EO within stipulated time. They have fulfilled 100% EO against the licence within 21 months from the date of issue of licence i.e. by 26.09.2020. As such they wish to extend the EO period upto 26.09.2020 so that all their exports are covered for fulfilment of export obligation.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case as the item under consideration has already been moved out of appendix 4J and it was there in appendix 4J for a short time only. Accordingly, it decided to relax Appendix 4J condition against Advance Authorization No.0510409102 dated 27.12.2018 and allowed EOP extension up to 26.09.2020 only for regularization purpose, subject to payment of regular composition fee of 0.5% of the shortfall in EO on the date of expiry of EOP (i.e. 18 months from date of AA). The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA New Delhi)

Case No. 06 M/s. Nokha Agrotech Private Limited, Bikaner
F.no.HQRPRCAPPLY00000857AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Restricted Items License No.0111002525 dated 23.12.2021.

The applicant stated that they had issued subject licence under Public Notice No. 41 dated 06.12.2021 with the condition at Sl.No.3 that import consignment should reach at Indian Ports on or before 31.03.2022 but due to delay in transit time (almost 2 months) their import consignment was reached at Indian ports on dated 03.04.2022 which was just 4 days delayed in receipt of Cargo. Also vessels transit time was not in their hands, so they need only 4 days revalidation to clear the consignment. Hence, they have requested for Revalidation of Restricted Items License No.0111002525 dated 23.12.2021.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 07 M/s. Ravi Spices, Jodhpur
F.no. HQRPRCAPPLY00000858AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Restricted Items License No.0111002527 dated 23.12.2021.

The applicant stated that they had issued Restricted Items License No.0111002527 dated 23.12.2021 under Public Notice No. 41 dated 06.12.2021 with the condition at Sl.No.3 that import consignment should reach at Indian Ports on or before 31.03.2022 but due to crisis and unavailability of containers their import consignment was reached at Indian ports on dated 03.04.2022 which was just 4 days delayed in receipt of Cargo.Also vessels transit time was not in their hands, so they need only 4 days revalidation to clear the consignment. Hence, they have requested for Revalidation of subject Restricted Items License to clear the consignment.

Decision: The Committee examined the statements made by the firm and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 08 M/s. VMG Foods Pvt. Ltd., Kundli, Haryana
F.no. HQRPRCAPPLY00000768AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Restricted Items License No.0111002519 dated 23.12.2021.

The applicant stated that they had issued Restricted Items License No.0111002519 dated 23.12.2021 under Public Notice No. 41 dated 06.12.2021 with the condition at Sl.No.3 that import consignment should reach at Indian Ports on or before 31.03.2022 but due to crisis and unavailability of containers their import consignment was reached at Indian ports on dated 04.04.2022 which was just 4 days delayed in receipt of Cargo. Also vessels transit time was not in their hands, so they need only 4 days revalidation to clear the consignment. Hence, they have requested for Revalidation of subject Restricted Items License to clear the consignment.

Decision: The Committee went through the submission made by the applicant and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 09 M/s. Baba Ramdev Agro Industries, Nokha
F.no. HQRPRCAPPLY00000761AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Restricted Items License No.0111002526 dated 23.12.2021.

The applicant stated that they had issued Restricted Items License No.0111002526 dated 23.12.2021 under Public Notice No. 41 dated 06.12.2021 with the condition at Sl.No.3 that import consignment should reach at Indian Ports on or before 31.03.2022 but due to crisis and unavailability of containers their import consignment was reached at Indian ports on dated 04.04.2022 which was just 4 days delayed in receipt of Cargo.Also vessels transit time was not in their hands, so they need only 4 days revalidation to clear the consignment. Hence, they have requested for Revalidation of subject Restricted Items License to clear the consignment.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 10 M/s. Basanti Industries, Jodhpur
F.no. HQRPRCAPPLY00000868AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of license of Restricted Item License No.0111002539 dated 23.12.2021.

The applicant stated that they had issued Restricted Items License No.0111002539 dated 23.12.2021 under Public Notice No. 41 dated 06.12.2021 with the condition at Sl.No.3 that import consignment should reach at Indian Ports on or before 31.03.2022 but due to crisis and unavailability of containers their import consignment was reached at Indian ports on dated 03.04.2022 which was just 4 days delayed in receipt of Cargo .Also vessels transit time was not in their hands, so they need only 4 days revalidation to clear the consignment. Hence, they have requested for Revalidation of subject Restricted Items License to clear the consignment.

Decision: The Committee having examined the statements made by the firm and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 11 M/s. Adishank Chemicals Pvt. Ltd., Thane
F.no. HQRPRCAPPLY00002603AM23

Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Advance Authorization No.0310826440 dated 17.01.2019.

The applicant stated that One of their products i.e. Di Phenyl IsoDecyl Phosphate (DPDP) is exported by them mainly to Peru and they have completed EO against AA No. 0310826440 dated 17.01.2019 and their last shipment for above mentioned Advance Licence was 23.03.2019 but unfortunately they could not import any raw material entitled due to lots of financial constraints and their unit was also Non-Performing Asset (NPA). Being NPA, it was not possible for them to raise any funds or Bank Guarantee for customs against duty free imports and to import without BG. EODC was essential but due to pandemic there was delay from DGFT RA office Mumbai. EOP completed and received EODC on 20.09.2019. Now after end of the pandemic and regularization of international trade they feel that it is now viable to import and they would be no requirement of BG for imports being Star One Trading House. Hence they are requesting for six months revalidation of subject Advance Authorisation.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement of Advance Authorisation No.0310826440 dated 17.01.2019. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 12 M/s. MG Polyplast Industries Pvt. Ltd., Delhi
F.no. HQRPRCAPPLY00002637AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of Advance Authorization No.0510413443 dated 24.01.2020.

The applicant stated that against Advance Authorization No.0510413443 dated 24.01.2020 they have imported item at Sl.No. 1 GPPS Granules Qty. 200 MT out of 500 MT and have exported Qty. 324.206 MT out of 476.190 MT, therefore they have yet to import balance quantity of 124.206 MT according to excess export. Hence they are requesting for three month revalidation against above said Advance Licence to complete the balance import.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement of Advance Authorisation No.0510413443 dated 24.01.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 13 M/s. Gindre India Components Pvt. Ltd., Gurgaon
F.no. HQRPRCAPPLY00002615AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of MEIS Scrip No.0519102770 dated 09.01.2018.

The applicant stated that they had been granted a Duty Scrip under MEIS Scheme Authorisation and due to shifting of office this Authorisation was misplaced and few of their staff members were also left the office who were looking after the export section and after that Covoid-19 pandemic came and they were not able to utilize this authorisation. They are also facing financial crises and this authorisation will help them to fulfil buyer's requirement as export orders are in pipeline for the export. Hence they are requesting for revalidation of MEIS Scrip No. 0519102770 dated 09.01.2018.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 14 M/s. Alembic Pharmaceuticals Limited, Gujarat
F.no. HQRPRCAPPLY00002618AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of 25 MEIS scrips.

The applicant stated that they are engaged in manufacture of Pharmaceutical products and hold Export House status for the last 27 years. They draw attention to Notification No. 26/2015-20 dated 16.09.2021 regarding last date of submitting applications for scrip based FTP Schemes and validity period of Duty credit Scrips, Para 3.13B of the Notification states about validity period of Scrips. The validity of any scrip issued under FTP from the date of this Notification have been notified to be 12 months from the date of issue, in supersession of validity provisions in the HBP 2015-20.In this connection, the various issues faced by them i.e. DGFT on 23.07.2020 blocked the MEIS module from accepting new applications for S/Bills with let export order (LEO) beginning April 1, 2020 and stopped by exporters from making the application of MEIS. After more than a year i.e. in September, 2021, government allowed exporters to make MEIS applications and they applied for MEIS worth Rs. 57.75 crores for exports during the period 01.04.2020 to 31.12.2020. During the period July 2020 to September, 2021, the duty credit scrips could have been utilized to pay customs duties on import of inputs or goods gradually but since the same was not allowed by the government they were forced to pay custom duties on import of goods in cash. The exporters were hit hard by not getting scrips on time and lot of additional working capital was blocked. Now though

MEIS scrips were given in bulk to exporters but the validity is restricted to only 12 months i.e. till September, 2022 which makes it difficult for the exporters to fully utilize within the stipulated 12 month period. They approach PC-3 Division for seeking extension in validity period of MEIS Scrip and they have directed to approach PRC for further examination of the issue regarding extension of validity of the scrip from 12 to 24 months. Hence they are requesting for revalidation of 25 MEIS Scrip for further period of 12 months

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 15 M/s. Kemwell Biopharma Pvt. Ltd., Bangalore
F.no. HQRPRCAPPLY00002636AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of SFIS Scrip No.0710114281 dated 14.12.2018.

This is a review case of PRC Meeting No.03/AM23 held on 22.04.2022 & 05.05.2022 (Case no.58) and wherein Committee rejected the case. The applicant stated that they are engaged in the business of contract manufacturing of pharmaceutical products and exporter and services and they have obtained the subject SFIS Authorisation Licence which was revalidated upto 08.09.2021. Due to second wave of covid-19 situations across the globe and restriction on usage of manpower and also plant shutdown due to increasing covid-19 cases in their organisation due to pandemic situation during the period hence most of their products were reschedule as a result their imports were also rescheduled accordingly. They are planning to expansion their Bio Pharma Unit and estimated import are 7.43 crores. Hence they are requesting for revalidation of SFIS duty credit Script License for further 6 months.

Decision: The Committee reviewed and examined the case on the basis of justification submitted by the applicant and observed that there is no merit in firm's contention and it decided to maintain rejection of the request of the firm as in earlier PRC meeting no. 03/AM23 dated 22.04.2022 & 05.05.2022 (Case No.58).

(Action: Applicant)

Case No. 16 M/s. Paushak Limited, Vadodara
F.no. HQRPRCAPPLY00002640AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of 3 MEIS Scrip No.(i) 3419024318 dated 21.10.2021, (ii) 3419024319 dated 21.10.2021 and (iii) 3419024719 dated 10.11.2021.

The applicant stated that they are engaged in manufacture of speciality chemicals for Pharmaceutical, agrochemicals and performance industry since last 50 years. As per Notification No. 26/2015-20 dated 16.09.2021 regarding last date of submitting applications for scrip based FTP Schemes and validity period of Duty credit Scrips, Para 3.13B of the Notification states about validity period of Scrips. The validity of any scrip issued under FTP from the date of this Notification have been notified to be 12 months from the date of issue, in supersession of validity provisions in the HBP 2015-20. The various issues faced by them i.e. DGFT on 23.07.2020 blocked the MEIS module from accepting new applications for S/Bills with let export order (LEO) beginning April 1, 2020 and stopped by exporters from making the application of MEIS. After more than a year i.e. in September, 2021, government allowed exporters to make MEIS applications and they applied for MEIS worth Rs. 34 lacs for exports during the period 01.04.2020 to 31.12.2020. During the period July 2020 to September, 2021, the duty credit scrips could have been utilized to pay customs duties on import of inputs or goods gradually but since the same was not allowed by the government they were forced to pay custom duties on import of goods in cash. The exporters were hit hard by not getting scrips on time and lot of additional working capital was blocked. Now though MEIS scrips were given in bulk to exporters but the validity is restricted to only 12 months i.e. till October, 2022 which makes it difficult for the exporters to fully utilize within the stipulated 12 month period. Hence they are requesting for revalidation of above mentioned three MEIS Scrip for further period of 12 months.

Decision: The Committee having examined the case on the basis of justification furnished by the firm and observed that there is no merit in firm's contention and it decided to reject the request of the firm.

(Action: Applicant)

Case No. 17 M/s. Shreno Limited, Gujarat
F.no.HQRPRCAPPLY00002643AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of 08 MEIS Scrip No.(1) 3419023865 dated 07.10.2021, (2) 3419023868 dated 07.10.2021, (3) 3419023866 dated 07.10.2021, (4) 3419023867 dated 07.10.2021, (5) 3419025429 dated 29.12.2021, (6) 3419026010 dated 09.03.2022, (7) 3419025687 dated 17.01.2022 and (8) 3419025000 dated 30.11.2021.

The applicant stated that they are engaged in manufacture of Table Glassware since last 65 years. As per Notification No. 26/2015-20 dated 16.09.2021 regarding last date of submitting applications for scrip based FTP Schemes and validity period of Duty credit Scrips, Para 3.13B of the Notification states about validity period of Scrips. The validity of any scrip issued under FTP from the date of this Notification have been notified to be 12 months from the date of issue, in supersession of validity provisions in the HBP 2015-20. The various issues faced by them i.e. DGFT on 23.07.2020 blocked the MEIS module from accepting new applications for S/Bills with let export order (LEO)

beginning April 1, 2020 and stopped by exporters from making the application of MEIS. After more than a year i.e. in September, 2021, government allowed exporters to make MEIS applications and they applied for MEIS for exports during the period 01.04.2020 to 31.12.2020. During the period July 2020 to September, 2021, the duty credit scrips could have been utilized to pay customs duties on import of inputs or goods gradually but since the same was not allowed by the government they were forced to pay custom duties on import of goods in cash. The exporters were hit hard by not getting scrips on time and lot of additional working capital was blocked. Now though MEIS scrips were given in bulk to exporters but the validity is restricted to only 12 months i.e. till October, 2022 which makes it difficult for the exporters to fully utilize within the stipulated 12 month period. Hence they are requesting for revalidation of 08 MEIS Scrip for further period of 12 months.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 18 M/s. Shreno Engineering Limited, Vadodara
F.no. HQRPRCAPPLY00002645AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation of 02 MEIS Scrip No.(i) 3419023719 dated 04.10.2021 and (ii) 3419023720 dated 05.10.2021.

The applicant stated that they were formerly known as M/s. Nirayu Limited and got transferred to M/s. Shreno Engineering Ltd., on 1st September, 2021. In the status of M/s. Nirayu Ltd., they have made exports and obtained MEIS scrip and same are manually transferred to M/s. Shreno Engineering Ltd. As per Notification No. 26/2015-20 dated 16.09.2021 regarding last date of submitting applications for scrip based FTP Schemes and validity period of Duty credit Scrips, Para 3.13B of the Notification states about validity period of Scrips. The validity of any scrip issued under FTP from the date of this Notification have been notified to be 12 months from the date of issue, in supersession of validity provisions in the HBP 2015-20. The various issues faced by them i.e. DGFT on 23.07.2020 blocked the MEIS module from accepting new applications for S/Bills with let export order (LEO) beginning April 1, 2020 and stopped by exporters from making the application of MEIS. After more than a year i.e. in September, 2021, government allowed exporters to make MEIS applications and they applied for MEIS for exports during the period 01.04.2020 to 31.12.2020. During the period July 2020 to September, 2021, the duty credit scrips could have been utilized to pay customs duties on import of inputs or goods gradually but since the same was not allowed by the government they were forced to pay custom duties on import of goods in cash. The exporters were hit hard by not getting scrips on time and lot of additional working capital was blocked. Now though MEIS scrips were given in bulk to exporters

but the validity is restricted to only 12 months i.e. till October, 2022 which makes it difficult for the exporters to fully utilize within the stipulated 12 month period. Hence they are requesting for revalidation of 02 MEIS Scrip for further period of 12 months.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 19 M/s. Lalwani Ferro Alloys Ltd., Kolkata
F.no. HQRPRCAPPLY000002593AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow MEIS benefit against 5 Shipping Bill No.(i) 5411434 dated 24.09.2020, (ii) 5930442 dated 17.10.2020, (iii) 6962573 dated 03.12.2020, (iv) 7006670 dated 05.12.2020 &(v) 7543147 dated 29.12.2020.

The applicant stated that they were unable to apply MEIS due to non-availability of E-BRC at DGFT server and Bank have uploaded e-BRC as on 30.03.2022. By the time DGFT server was showing the total budgeted funds for providing the MEIS benefit for the period from 01.09.2020 to 31.12.2020 has now breached the limit. Date of realisation of export was due in time, but due to non-availability of EBRC at DGFT Server, Shipping Bills are unable to attach in E.com. Hence they were unable to apply for MEIS and requesting for relaxation under FTP para 2.58 and allow them to apply for MEIS against above mentioned 5S/Bills.

Decision: The Committee went through the submission made by the firm and decided to refer the issue to PC-3 Division for examining the matter and put up the same on file to DG for a decision.

(Action: Applicant/PC-3 division)

Case No. 20 M/s. Jessie Impex, Chennai
F.no. HQRPRCAPPLY00002597AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow MEIS Benefit against Shipping Bill No.5485990 dated 28.09.2020.

The applicant stated that their application for MEIS against S.B.No.5485990 dated 28.9.2020 claimed initially vide their E-com File No.04/13/032/81700/0740/4350 on 06.10.2021 was not successful submitted their claim of MEIS duty credit script due to some technical grounds and many complication of schemes for MEIS, ROSL & ROSCL applications. They have already made application on 06.10.2021 which was not approved earlier, however, they have now created an ecommerce file No.04/13/032/81700/0764/1020 dated 27.05.2022 and as per the application, the

entitlement is read as NIL after deduction of 100% late cut. Hence they are requesting for condone the late cut applied on the MEIS entitlement and release MEIS on the realized FOB value of Rs.97,73,177/- for MEIS @ 2% for Rs. 1,95,463/- and allow MEIS Benefit against S/Bill No.5485990 dated 28.09.2020.

Decision: The Committee examined the case on the basis of submission made by the firm and decided to refer the issue to PC-3 Division for examining the matter and put up the same on file to DG for a decision.

(Action: Applicant/PC-3 division)

Case No. 21 M/s. Recipharm Pharmaservices Pvt. Ltd., Bangalore
F.no. HQRPRCAPPLY00002634AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To waive of e-BRC against Shipping Bill No.2729798 dated 19.05.2020 and allow MEIS benefit manually by submitting payment advice issued by Bank.

This is review case of PRC Meeting No.03/AM23 dated 22.04.2022 & 05.05.2022 (Case no.36), wherein the Committee decided to maintain rejection of the earlier decision of PRC in its Meeting No.18/AM22 dated 07.12.2021 (Case No. 02). The applicant stated that they have exported Pharmaceutical Tablets with HS Code 30049099 to USA vide S/Bill No.2729798 dated 19.05.2020 and the stuffing had done at their factory premises on 18.05.2020, subsequently filed S/Bill against the actual invoice value of USD 2,99,091.08. They have received the Check list from their CHA, and verified and approved to file S/Bill, check list FOB value is agreeing with FOB value of Export Invoice. After receiving the LEO, it had been noticed that a different /Wrong Invoice value was transmitted into ICEgate due to unknown/System error. Immediately upon the notice of the same they had requested the Customs Authorities to check it for rectification. They have submitted all correct documents for Export Customs Clearance in time. Due to the urgency of the cargo, they did not instruct to stop/hold the shipment but decided to approach authorities for rectifying the same without blocking life science goods exports. On the basis of their request at concerned customs authorities they found that their claim for amendment as a genuine grievance and certified the actual invoice value as USD 2,99,091.08 by issuing S/Bill Amendment letter manually by the Supptt. Of Customs (Tech) ICD Bangalore. As per S/Bill wrong value USD 70804.20 transmitted to Icegate and EDPMS Bank server and S/Bill amendment issued manually by the Customs Authorities. Hence Banker are unable to update EBRC in Bank server and issue EBRC(Credit Advice) as proof of payment receipts. As per para 3.03 and 3.04 of FTP 2015-20, they are eligible for MEIS amount of Rs. 6,72,955.00 for the export made against S/B No.2729798. Hence, they are requesting to revision of PRC decision for waiver of E-BRC and allow to claim benefit of MEIS Duty Credit Script manually by submitting payment advice for Shipping Bill Number 2729798 dated 19.05.2020.

Decision: The Committee reviewed and examined the case on the basis of submission made by the applicant and observed that there is no merit in firm's contention and it decided to maintain rejection of the request of the firm as in earlier PRC meeting No.03/AM23 dated 22.04.2022 & 05.05.2022 (Case no.36).

(Action: Applicant)

Case No. 22 M/s. Recipharm Pharmaservices Pvt. Ltd., Bangalore
F.no. HQRPRCAPPLY00002635AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To waive requirement of e-BRC against Shipping Bill No.7716412 dated 19.10.2020 and allow claiming MEIS benefit manually by submitting payment advice issued by Bank.

This is review case of PRC Meeting No.03/AM23 dated 22.04.2022 & 05.05.2022 (Case No.35), wherein the Committee decided to maintain rejection of the earlier decision of PRC in its Meeting No.18/AM22 dated 07.12.2021 (Case No. 03). The applicant stated that they have exported Pharmaceutical Tablets with HS Code 30049099 to Belgium vide S/Bill No.7716412 dated 19.10.2019. They have received the Check list from their CHA, and verified and approved to file S/Bill, check list FOB value is agreeing with FOB value of Export Invoice. After receiving the LEO, it had been noticed that a different /Wrong Invoice value was transmitted into ICEgate due to unknown/System error. Immediately upon the notice of the same they had requested the Customs Authorities to check it for rectification. They have submitted all correct documents for Export Customs Clearance in time. Due to the urgency of the cargo, they did not instruct to stop/hold the shipment but decided to approach authorities for rectifying the same without blocking life science goods exports. On the basis of their request at concerned customs authorities they found that their claim for amendment as a genuine grievance and certified the actual invoice value as 82,386.52 Euro by issuing S/Bill Amendment letter manually by the Asstt. Commissioner (Exports), Air Cargo Complex, Bangalore. As per S/Bill wrong FOB value for Export Invoice No.1904000229 dated 16.10.2019 in EURO of 6513.21 instead of 82,386.52 Euro transmitted. S/Bill amendment issued with corrected FOB value EURO 82,386.52 manually by the Customs Authorities. Hence Banker are unable to update EBRC in Bank server and issue EBRC (Credit Advice) as proof of payment receipts. As per para 3.03 and 3.04 of FTP 2015-20, they are eligible for MEIS amount of Rs. 3,20,800 for the export made against S/B No.7716412 dated 19.10.2019. Hence, they are requesting to revision of PRC decision for waiver of e-BRC and allow to claim benefit of MEIS Duty Credit Script manually by submitting payment advice for Shipping Bill Number 7716412 dated 19.10.2019.

Decision: The Committee reviewed and examined the case on the basis of submission made by the applicant and observed that there is no merit in firm's contention and it decided to maintain rejection of the request of the firm as in earlier PRC meeting No.03/AM23 dated 22.04.2022 & 05.05.2022 (Case no.35).

(Action: Applicant)

Case No. 23 M/s. Kumar Dhall Mills, Tamil Nadu
F.no. HQRPRCAPPLY00000002AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow to clear import consignment of Moong already arrived into India.

The applicant stated that they have entered a Sales Contract No.SW/131/2021-22 dated 10.02.2022 with M/s. Sempa Wang Pte Ltd. for import of 125,000 Kgs. of Moong for CFR Value of USD 1,08,124/-. The terms of payments was on 100% TT against copy of documents on arrival of import consignment into India as per Commerce Invoice dated 15.2.2022. The consignment of 125,000 Kgs. of Moong for CFR Value of USD 1,08,125 has already been entered into Port of loading on 16.02.2022 and shipped on-board vide Bill of Lading No.SSLRGMAACAA0518 dated 16.02.2022. The import consignment has already been arrived at Chennai Port on 21.02.2022. The import agreement for Moong was entered on 10.02.2022 and commercial invoice was raised on 15.02.2022 and laden containers entered in port of loading on 09.02.2022 & B/L was also raised on 16.02.2022 from Yangon, Myanmar. The goods were already entered into port of loading and loaded on the foreign vessel on before 28.02.2022 and ship has arrived in India on Chennai port on 21.02.2022. In view of compliance of all terms and conditions of import and shipment of consignment before 28.02.2022 but arrival of import consignment for Moong into India on 21.02.2022 they could not meet the basic parameters of Ministry of Commerce Notification No.624 dated 11.02.2022 whereas earlier provisions provided for import of Moong under OGL for consignments against B/L upto 31.03.2022 and consignment arrived into India upto 30.06.2022. Hence in terms of Trade Notice No.37 dated 28.02.2022 they are requesting for relaxation of policy provisions and grant of import authorization for import of 125,000 Kgs. of Moong for CFR value of USD 1,08,125 which consignment has already arrived into Indian Port on 21.02.2022.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 24 M/s. Kumar Dhall Mills, Tamil Nadu
F.no. HQRPRCAPPLY00000003AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow to clear import consignment of Moong already arrived into India.

The applicant stated that they have entered a Sales Contract No.SW/124B/2021-22 dated 02.02.2022 with M/s. Sempa Wang Pte Ltd. for import of 25,000 Kgs. of Moong for CFR Value of USD 22,250. The terms of payments are on 100% TT against copy of documents on arrival of import consignment into India as per Commerce Invoice dated 15.2.2022. The consignment of 25,000 Kgs. of Moong for CFR Value of USD 22,250 has already been entered into Port of loading on 16.02.2022 and shipped on-board vide Bill of Lading No.SSLRGMAACAA0512 dated 16.02.2022. The import consignment has already been arrived at Chennai Port on 21.02.2022. The import agreement for Moong was entered on 02.02.2022 and commercial invoice was raised on 15.02.2022 and laden containers entered in port of loading on 09.02.2022 & B/L was also raised on 16.02.2022 from Yangon, Myanmar. The goods were already entered into port of loading and loaded on the foreign vessel on before 28.02.2022 and ship has arrived in India on Chennai port on 21.02.2022. In view of compliance of all terms and conditions of import and shipment of consignment before 28.02.2022 but arrival of import consignment for Moong into India on 21.02.2022 they could not meet the basic parameters of Ministry of Commerce Notification No.624 dated 11.02.2022 whereas earlier provisions provided for import of Moong under OGL for consignments against B/L upto 31.03.2022 and consignment arrived into India upto 30.06.2022. Hence in terms of Trade Notice No.37 dated 28.02.2022 they are requesting for relaxation of policy provisions and grant of import authorization for import of 25,000 Kgs. of Moong for CFR value of USD 22,250 which consignment has already arrived into Indian Port on 21.02.2022.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 25 M/s. Balaji Dall Mill, Tamil Nadu
F.no. HQRPRCAPPLY00000004AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow to clear import consignment of Moong already arrived into India.

The applicant stated that they have entered a Sales Contract No.NAC/SC/024/2021-22 dated 15.12.2021 with M/s. Nexus Agro Commodities Pte Ltd for import of 2,00,000 Kgs. of Moong for CFR Value of USD 1,70,000/-. The terms of payments are on 100% TT against copy of documents on arrival of import consignment into India as per Commerce Invoice dated 27.12.2021. The consignment of 2,00,000 Kgs. of Moong for CFR Value of USD 1,70,000 has already been entered into Port of loading on 14.02.2022 and shipped on-board vide Bill of Lading No.DAC011515 dated 14.02.2022. The import consignment has already been arrived at Chennai Port on 02.03.2022. The import agreement for Moong was entered on 15.12.2021 and commercial invoice was raised on 27.12.2021 and laden containers entered in port of loading on 02.02.2022 & B/L was also raised on 14.02.2022 from Nacala,

Mozambique. The goods were already entered into port of loading and loaded on the foreign vessel on before 28.02.2022 and ship has arrived in India on Chennai port on 02.03.2022. In view of compliance of all terms and conditions of import and shipment of consignment before 28.02.2022 but arrival of import consignment for Moong into India on 02.03.2022 they could not meet the basic parameters of Ministry of Commerce Notification No.624 dated 11.02.2022 whereas earlier provisions provided for import of Moong under OGL for consignments against B/L upto 31.03.2022 and consignment arrived into India upto 30.06.2022. Hence in terms of Trade Notice No.37 dated 28.02.2022 they are requesting for relaxation of policy provisions and grant of import authorization for import of 2,00,000 Kgs. of Moong for CFR value of USD 1,70,000 which consignment has already arrived into Indian Port on 02.03.2022.

Decision: The Committee examined the case on the basis of justification furnished by the applicant and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 26 M/s. Balaji Dhall and Flour Mills, Tamil Nadu
F.no. HQRPRCAPPLY00000006AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow to clear import consignment of Moong already arrived into India.

The applicant stated that they have entered a Sales Contract No.NAC/SC/023/2021-22 dated 15.12.2021 with M/s.Nexus Agro Commodities Pte Ltd for import of 2,00,000 Kgs. of Moong for CFR Value of USD 1,70,000/-. The terms of payments are on 100% TT against copy of documents on arrival of import consignment into India as per Commerce Invoice dated 27.12.2021. The consignment of 2,00,000 Kgs. of Moong for CFR Value of USD 1,70,000 has already been entered into Port of loading on 14.02.2022 and shipped on-board vide Bill of Lading No.DAC0111517 dated 14.02.2022. The import consignment has already been arrived at Chennai Port on 02.03.2022. The import agreement for Moong was entered on 15.12.2021 and commercial invoice was raised on 27.12.2021 and laden containers entered in port of loading on 02.02.2022 & B/L was also raised on 14.02.2022 from Nacala, Mozambique. The goods were already entered into port of loading and loaded on the foreign vessel on before 28.02.2022 and ship has arrived in India on Chennai port on 02.03.2022. In view of compliance of all terms and conditions of import and shipment of consignment before 28.02.2022 but arrival of import consignment for Moong into India on 02.03.2022 they could not meet the basic parameters of Ministry of Commerce Notification No.624 dated 11.02.2022 whereas earlier provisions provided for import of Moong under OGL for consignments against B/L upto 31.03.2022 and consignment arrived into India upto 30.06.2022. Hence in terms of Trade Notice No.37 dated 28.02.2022 they are requesting for relaxation of policy provisions and grant of import

authorization for import of 2,00,000 Kgs. of Moong for CFR value of USD 1,70,000 which consignment has already arrived into Indian Port on 02.03.2022.

Decision: The Committee examined the case on the basis of justification furnished by the applicant and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 27 M/s. Castrol India Limited, Mumbai
F.no. HQRPRCAPPLY00002657AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Permission to import Restricted item i.e Castrol Techniclean as 1 X 203 LT" (21.06 MT) which is lying at the custom Bonded warehouse.

The applicant stated that their case was considered in EFC Meeting No.02/AM23 dated 18.05.2022 for import of Restricted items i.e. Castrol Techniclean as 1 x 203 LT – 21.06 MT and Committee rejected the case and advised them to obtain the product from indigenous sources. Now they have stated that item under Restricted Category (Castrol Techniclean as 1 x 203 LT – 21.06 MT) has already been imported between March-April 2021 and the samples were tested from two consignments and as per customs test reports, the final boiling point was observed to be 195.60Ç by them through their Principals CASTROL BELGIUM BV from Belgium and the same is lying in the Customs Bonded Warehouse – Shree Samarth Enterprises. The import item was declared as restricted list of goods as per Notification No. 38/2015-2020 dated 1st January, 2020. These items were randomly sourced by them earlier some years back and only at the time of current assessment at Customs, they were given to understand that this item attracts Restricted category licence on Technical grounds. Re-export of the said items is not a viable option and also will hamper their business commitments with Principals apart from other logistics issues. Hence, they have requested to allow import of Castrol Techniclean as 1 x 203 LT – 21.06 MT under Restricted Category Import Licence as applied against Appl.No.HQRXIMLAPPLY00360876AM22 dated 19.02.2022.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to ILS - Division for examination and review the case.

(Action: Applicant/ILS - division)

Case No. 28 M/s. Shreeyam Power and Steel Industries Ltd., Indore
F.no.HQRPRCAPPLY00002559AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: (1) Export made in anticipation of grant of Advance Authorization against 2 File No.11/21/076/00101/AM07 dated 15.01.2007 and

11/21/040/00164/AM08 dated 12.02.2008 to be considered towards fulfillment of Export Obligation against Advance Authorisation No.1110021927 dated 03.03.2010 and (2) Export made in anticipation of grant of Advance Authorization against 4 File No.11/21/040/00160/AM07 dated 20.02.2007, 11/21/040/00114/AM08 dated 31.10.2007, 11/21/040/00153/AM08 dated 30.01.2008 and 11/21/040/00189/AM08 dated 29.03.2008 to be considered towards fulfillment of export obligation against Advance Authorisation No.1110021930 dated 03.03.2010.

They have stated that their company is status holder and engaged in manufacturing of Sponge Iron, Mild Steel Billets, Rolled products (TMT bars & Mild Steel Structural Alloy steel) Stainless steel plate and alloy steel. They have integrated manufacturing facilties at Gandhidham, Kutch, Gujarat. They enjoy the status holder facility since 2008 and exporting to several Countries, and their products have wide recognition in domestic and international markets. Their company was earlier declared SICK/BFIR and at present they have considerable export and domestic turnover and now they are a profit making company with fully achieved objective and goals. The applicant stated that above mentioned Six Advance Authorisation applications against which Advance Authorisation has not been issued and supplies made to National Highway Authority of India (NHAI) may be clubbed and considered for fulfilment of export obligation under two Advance Authorisation No. 1110021927 dated 03.03.2010 and 1110021930 dated 03.03.2010in which EO is not fulfilled by them. There is no import made against this export made by them. Subsequently, they are not able to fulfil the E.O. in AA No.1110021927 and 1110021930 both dated 03.03.2010. Export products for issuance of Advance Authorisation and Export supply made against anticipation of grant file number are exactly the same. Documents for fulfilment of E.O. have been submitted to the O/o Addl. DGFT Bhopal, 100% realization amount is achieved with 100% quantity wise fulfilment of Export obligation, value addition is achieved 40%. Hence they are requesting to consider the export made in anticipation of grant of Advance Authorization against the file number 11/21/076/00101/AM07 dated 15.01.2007 and 11/21/040/00164/AM08 dated 12.02.2008 to be considered towards fulfillment of Export Obligation in Advance Authorisation No.1110021927 dated 03.03.2010 and export made in anticipation of grant of Advance Authorization against the file number 11/21/040/00160/AM07 dated 20.02.2007, 11/21/040/00114/AM08 dated 31.10.2007, 11/21/040/00153/AM08 dated 30.01.2008 and 11/21/040/00189/AM08 dated 29.03.2008 to be considered towards fulfillment of export obligation against Advance Authorisation No. 1110021930 dated 03.03.2010.

Decision: The Committee examined the statement made by the applicant and observed that there is merit in the case. Accordingly, it decided to accede the request of the firm to consider the supply made to National Highway Authority of India (NHAI) under 6 File No. File No.11/21/076/00101/AM07 dated 15.01.2007 and 11/21/040/00164/AM08 dated 12.02.2008, 11/21/040/00160/AM07 dated 20.02.2007, 11/21/040/00114/AM08 dated 31.10.2007, 11/21/040/00153/AM08 dated 30.01.2008 and 11/21/040/00189/AM08 dated 29.03.2008 towards fulfillment of EO against Advance

Authorisation No.1110021927 dated 03.03.2010 and No.1110021930 dated 03.03.2010, only for regularisation purpose subject to fulfillment of the following conditions:-

i. Relevant file number should be mentioned in all the invoices/ARE-1 etc.
ii. RA shall ensure that subject supply have not been taken into account in any other Advance Authorization for discharge of export obligation.
iii. The applicant would submit an affidavit-cum-indemnity bond in order to indemnify the Government for any harm or loss occurring due to utilization of these supply towards fulfilment of EO against these 2 Advance Authorisations.

The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bhopal)

Case No. 29 M/s. Umasree Texplast Private Limited, Gujarat
F.no. HQRPRCAPPLY00002631AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Clubbing of 2 Advance Authorization No.(i) 0810073962 dated 13.08.2008 & (ii) 0810090777 dated 27.07.2010.

The applicant stated that they are leading manufacturer exporter of various types of PP woven sacks of laminated/un-laminated, PP Woven Fabrics of laminated/un-laminated, FIBC/Jumbo Bags with/without liner. They had availed two AA No.(1) 0810073962 dated 13.08.2008 and (2) 0810090777 dated 27.07.2010 and AA No.0810073962 dated 13.08.2008 was issued with 24 months as initial export obligation period however the other AA dated 27.07.2010 was issued with 36 months as initial export obligation period from the date of issuance of AA.In the year of 2008-09 they were new in the business of export and import, they took the Advance Licenses, also have closed such licenses but not aware about clubbing para. While applying for single EODC against the AA No.0810073962 dated 13.08.2008 (redeemed on 15.12.2011) they have submitted a request letter as intend to club this authorisation with the other authorisation No.0810090777 dated 27.07.2010. Then they lost touch to follow up the request due to growing their export markets and took many orders from their buyers, establish their product in the competitive market also some staff issues, they were not able to look in that matter. They have made excess exports under that license which already redeemed and took the proportionate import in the other one which wish to club with the earlier. Hence, they are requesting to allow clubbing above two authorisation for regularization.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 30 M/s. Polycab India Limited, Mumbai
F.no. HQRPRCAPPLY000002644AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: EOP extension against Advance Authorization No.0310821407 dated 04.05.2018 or alternatively Clubbing of Advance Authorization No.0310821407 dated 04.05.2018 & 0311003851 dated 17.05.2021.

This is review case of PRC Meeting No.14/AM22 dated 26.10.2021 (Case No.14), wherein committee rejected the case. Now, the applicant have stated that they had obtained AA No.0310821407 dated 04.06.2018 and against this 26% export fulfilled within 30 months. They could not fulfil the condition of 50% EO within the validity of authorisation due to Covid-19 pandemic and has caused economic slowdown across the globe. As there are 2 items allowed for import viz. Ë Glass Roving" and "High Molecular Resin" and they imported only Ë Glass Roving" to the extent of 80% of quantity allowed for import as per AA and did not import "High Molecular Resin". Now they are requesting to allow EOP extension of six months under relaxation of provision of para 4.42(f) of HBP for fulfilment of E.O. under AA No.0310821407 dated 04.05.2018 or Alternatively, they are requesting that the Advance Licence No. 0311003851 dated 17.05.2021 obtained for the same export product and fulfilled EO within the time and since they have not imported any quantity of raw materials which may be considered for clubbing AA No.0310821407 dated 04.05.2018 with AA No. 0311003851 dated 17.05.2021 in terms of para (vi) of PN No.70/30.01.2019.However,there is more than 18 months gap between the issue date of both the authorisations.

Decision: The Committee reviewed and examined the case on the basis of justification furnished by the applicant and found no merit in the request and hence it decided to maintain the earlier decision of PRC in its Meeting No.14/AM22 dated 26.10.2021 (Case no.14).

(Action: Applicant)

Case No. 31 M/s. Aatreyaa International, Mdaharashtra
F.no. HQRPRCAPPLY00001345AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in filing TMA application for the period 01.01.2021 to 31.03.2021.

The applicant stated that due to non-availability of online portal of DGFT, they could not file it through online of their TMA Application No.ARNPRCAPPLY00334258AM23 for the period 01.01.2021 to 31.03.2021. If they try to submit it now, portal reflects the time barred massage for which they have raised query through email on the 31.03.2022. Hence, they are requesting to condone the delay and allow TMA benefit for the period 01.01.2021 to 31.03.2021.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 32 M/s. Kamrup Tea Company, Kolkata
F.no. HQRPRCAPPLY00002168AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in online submission of TMA application for the period of April 2020 – June 2020, July 2020 – Sep. 2020, Dec. 2020 & Jan. 2021 – March, 2021.

The applicant stated that they are MSME registered exporter and are regularly exporting Tea to Russia, Kazakhstan, Turkey, Iran and several other countries. They had made several CIF Shipment during the period April 2020 to March, 2021. They had made 16 shipments on CIF basis (payments against which have already been realised and EBRCs) issued to eligible countries which are eligible for claim under TMA Scheme from 01.04.2020 to 31.03.2021. They were unable to submit the applications in time due to Covid-19 pandemic globally extremely effecting to them as well as concerned departments which were forced to work with reduced staff strength causing severe operational difficulties resulting in reduced working efficiency. They are requesting to consider this as a genuine hardship faced by them and this has beyond their control and allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee after examining the case it decided to reject the case as the same was found to be without any merit.

(Action: Applicant)

Case No. 33 M/s. R. L. Exim. Kolkata
F.no. HQRPRCAPPLY00002473AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation in delay in submission of Online TMA application of the period July 2020 – September 2020, October 2020 – December 2020 & January 2021-March 2021.

The applicant stated that they are MSME registered exporter and are regularly exporting Tea to Russia, Kazakhstan, Turkey, Iran and several other countries. They had made several CIF Shipment during the period April 2020 to March, 2021. They had made 03 shipments on CIF basis (payments against which have already been realised and e-BRCs) issued to eligible countries which are eligible for claim under TMA Scheme from 01.04.2020 to 31.03.2021. They were unable to submit the applications in time due to Covid-19 pandemic globally extremely effecting to them as well as concerned

departments which were forced to work with reduced staff strength causing severe operational difficulties resulting in reduced working efficiency. They are requesting to consider this as a genuine hardship faced by them and this as beyond their control and allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 34 M/s. R. L. Exim. Kolkata
F.no. HQRPRCAPPLY00002474AM23
Meeting No.15/AM23 held on 19.10.20222

Subject: Condonation in delay in submission of Online TMA application of the period April 2019-June 2019, October 2019 – December 2019 & January 2020 – March 2020.

The applicant stated that they are MSME registered exporter and are regularly exporting Tea to Russia, Kazakhstan, Turkey, Iran and several other countries. They had made several CIF Shipment during the period April 2019 to March, 2020. They had made 05 shipments on CIF basis (payments against which have already been realised and e-BRCs) issued to eligible countries which are eligible for claim under TMA Scheme from 01.04.2019 to 31.03.2020. They were unable to submit the applications in time due to Covid-19 pandemic globally extremely effecting to them as well as concerned departments which were forced to work with reduced staff strength causing severe operational difficulties resulting in reduced working efficiency. They are requesting to consider this as a genuine hardship faced by them and this as beyond their control and allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 35 M/s. Lancer Spices Pvt. Ltd., Vadodara
F.no. HQRPRCAPPLY00002533AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in filing TMA application for the period 01.10.2019 to 31.12.2019.

The applicant stated that they are regularly undertake export of various agricultural products to various countries across the globe. Due to sudden onset of the Covid-19pandemic and imposition of strict lockdown by the government their business was negatively impacted and they were unable to undertake operations properly. Thus they were not able to submit their TMA claim for the period 01.10.2019 to 31.12.2019 within

the prescribed period. Hence, they are requesting to condone the delay and to allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of justification furnished by the firm and observed that there is no merit in firm's contention and it decided to reject the request of the firm.

(Action: Applicant)

Case No. 36 M/s. R. S. V. Exim Private Limited, Raipur
F.no. HQRPRCAPPLY000002560AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission 8 online TMA application period of (1) April 2019 to June2019, (2) July 2019 to September 2019, (3) October 2019 to December 2019, (4) January 2020 to March 2020, (5) April 2020 to June 2020, (6) July 2020 to September 2020, (7) October 2020 to December 2020, (8) January 2021 – March 2021.

The applicant stated that they are leading exporters of Indian Niger seed& Cassia Torea Seed and their unit is located in SEZ, Visakhapatnam. The TMA Scheme was introduced by P.N.No.82/2015-20 dated 29.03.2019 in which the shipment effect from SEZ were not eligible for TMA benefit. However, vide PN No.12/2015-20 dated 25.06.2019 the benefit of TMA was allowed against shipment made from SEZ but due to unavoidable circumstance they could not submit application online. The concerned person who was handling DGFT matters intimated to the firm, initially that this scheme was not extended to SEZ Units as per PN No.82/2015-20 dated 29.03.2019 and during this time he left the job due to his ill health. Covid-19 pandemic was also effected their office work. Recently, they came across PN No.12/2015-20 dated 25.06.2019 and applied TMA application online on site but was not accepted due to time barred. Hence, they are requesting to condone the delay and to allow relaxation in submitting the TMA application for the period above mentioned period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 37 M/s. Shah Brothers, Kolkata
F.no. HQRPRCAPPLY00002591AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of 4 TMA application for the period April, 2020 to June 2020, July 2020 to September 2020, October 2020 to December 2020 and January 2021 to March 2021.

The applicant stated that due to Covid-19 pandemic and imposition of strict lockdown by the government their Office was closed and nobody join the office and unable to work for that period. Thus they were not able to submit their 04 TMA Applications for the period April,2020 to June 2020, July2020 to September 2020, October2020 to December 2020 and January2021 to March 2021. Hence, they are requesting to condone the delay and to allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee after examining the case it decided to reject the case as the same was found to be without any merit.

(Action: Applicant)

Case No. 38 M/s. Constrochem, Mumbai
F.no. HQRPRCAPPLY00001550AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of TMA application for the 2nd Quarter i.e. 01.07.2020 to 30.09.2020.

The applicant stated that they have not able to process a pending TMA application for the period of 01.07.2020 to 30.09.2020 i.e. 2nd Qtr. of 2020-21 at RLA, as the said application have been time barred. They have processed the said application viz e-com number instead of ARN number as the earlier application process were through e-com and it is manually April 2021, the application portal has been changed and new online process through ARN number and it is fully online. During that period the online process was stop by DGFT and sometimes technical error showing while processing the online and only this reason the application get time barred and it was completely new online process and portal for TMA application and they have waited for smooth online portal and time period were over to filed theTMA application. Hence, they are requesting to condone the delay and to allow relaxation in submitting the TMA application for the above mentioned period.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 39 M/s. Constrochem, Mumbai
F.no. HQRPRCAPPLY00002577AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow supplementary TMA benefit for the period 01.01.2020 to 31.03.2020.

The applicant stated that they have already claimed TMA for the period 01.01.2020 to 31.03.2020 i.e. 4th QTR of 2019-20 and it was already disbursed. At the time application they have filed and claimed TMA incentive against Shipping Bills, which have been fully realised. Apart from that they have 41 more S/Bills pending to claim TMA incentive as these S/Bills fully realised and uploaded e-BRC's during last couple of months. At the time of application for this particular quarter, all those pending S/Bills were realised, but e-BRC's was not uploaded by the Bank due to some approval from RBI. Now RBI and concern AD Bank has approved fund scenario and uploaded the all pending e-BRC's at DGFT portal successfully. Hence, they are requesting to allow supplementary TMA benefit for the period 01.01.2020 to 31.03.2020.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 40 M/s. Constrochem, Mumbai
F.no. HQRPRCAPPLY00002578AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: To allow supplementary TMA benefit for the period 01.04.2020 to 30.06.2020.

The applicant stated that they have already claimed TMA for the period 01.04.2020 to 30.06.2020 i.e. 1st QTR of 2020-21 and it was already disbursed. At the time application they have filed and claimed TMA incentive against Shipping Bills, which have been fully realised. Apart from that they have 23 more S/Bills pending to claim TMA incentive as these S/Bills fully realised and uploaded e-BRC's during last couple of months. At the time of application for this particular quarter, all those pending S/Bills were realised, but e-BRC's was not uploaded by the Bank due to some approval from RBI. Now RBI and concern AD Bank has approved fund scenario and uploaded the all pending e-BRC's at DGFT portal successfully. Hence, they are requesting to allow supplementary TMA benefit for the period 01.04.2020 to 30.06.2020.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 41 M/s. Devi marine Food Exports Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00000117AM23

Meeting No.15/AM23 held on 19.10.2022

Subject: To allow an option to re-submit the TMA application for the period April 2020 to June 2020 and July 2020 to September, 2020.

The applicant stated that they have been filed a single application (F.No.HYDTMAAPPLY00009510AM22) for obtaining TMA incentive for both quarter April 2020 to June 2020 and July 2020 to Sept.2020) of Financial Year 2020-2021,which was rejected by RA, Hyderabad. As the online DGFT portal has provided them an option to file single application for the entire period of April 2020 to September, 2020. Also, the online DGFT portal has not provided an option to file the TMA Application for April 2020 to June, 2020 and July 2020 to September 2020 separately. If the DGFT Portal doesn't provide an option to file the TMA Application for the entire 6 months period, they may not be able to select the said option and file the TMA application. As the error is not in the control of the company, they humbly request to consider their submission and sanction the incentive, alternatively to provide an option to file two separate refund applications so that the same can be processed separately. In this case the online application was filed on 30.07.2021 and the physical copy of the application was submitted in the office on 06.09.2021, i.e. beyond 30 days and time barred. Further, they have stated that the TMA application was filed within the time limit of 1 year and the hard copies were not submitted within 30 days of application online due to self-quarantine for all the employees due OMICRON variant to in Corporate Office and also the TMA Application along with prescribed documents are currently not being acknowledged/received/accepted at RA, Visakhapatnam but the same were submitted DGFT Hyderabad which is around 700 KMS within their Corporate Office. As the application needs to be submitted manually at RA, Hyderabad, many of their employees of the company denied travelling to Hyderabad due to fear of rapid growth of OMICRON variant of Covid-19. Due to the above mentioned unavoidable reasons, they have inadvertently failed to submit the hard copies of the documents at DGFT, Hyderabad within 30 days of filing the application online.In view of the mentioned submission, they are requesting to provide them an option to quash the rejection order and provide an option to re-submit the TMA Application for the period (Q1) April 2020 to June, 2020 and (Q2) July 2020 to September, 2020.

Therefore, they are requesting to condone the delay in submitting physical copy of TMA Application filed under F.No.HYDTMAAPPLY00009510AM22 dated 30.07.2021 for the period April 2020 to September 2020.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee decided to condone the delay in submission of physical copy of TMA application for the period April 2020 to September, 2020. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 42 M/s. S L Agro Foods, Maharashtra

F.no. HQRPRCAPPLY000001455AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 02 TMA applications for the period 01.10.2020 to 31.12.2020 (File No.MUMTMAAPPLY00049581AM22)dated 06.07.2021 and 01.01.2021 to 31.03.2021 against File No.MUMTMAAPPLY00050272AM22 dated 17.07.2021.

The applicant stated that they have submitted their TMA applications online on 16.07.2021 and 17.07.2021 for the period 01.10.2020 to 31.12.2020 (File No.MUMTMAAPPLY00049581AM22) and 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00050272AM22). Physical copies of both the TMA applications have been submitted to RA on 11.10.2021. However, due to current situation of Covid-19 lockdown and restrictions have caused a shortage manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are not available during lockdown and restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copies of 2 TMA applications for the above mentioned periods.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copies of 2 TMA applications as mentioned above. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 43 M/s. Daulat Export, Nashik
F.no. HQRPRCAPPLY00274493AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.10.2019 to 31.12.2019 (File No.03/21/102/50937/AM21 dated 30.06.2021).

The applicant stated that they have submitted their TMA applications online on 30.06.2021 for the period 01.10.2019 to 31.12.2019. However, due to current situation of Covid-19 lockdown and restrictions have caused a shortage manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are not available during lockdown and

restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copies of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.10.2019 to 31.12.2019 (File No.03/21/102/50937/AM21 dated 30.06.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 44 M/s. Daulat Export, Nashik
F.no. HQRPRCAPPLY00274596AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020 (File No.03/21/102/51032/AM21 dated 08.12.2020).

The applicant stated that they have submitted their TMA applications online on 08.12.2020 for the period 01.01.2020 to 31.03.2020. However, due to current situation of Covid-19 lockdown and restrictions have caused a shortage manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are not available during lockdown and restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copies of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020 (File No.03/21/102/51032/AM21 dated 08.12.2020). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 45 M/s. Daulat Export, Nashik
F.no. HQRPRCAPPLY00274468AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.03/21/102/51269/AM21 dated 31.12.2020).

The applicant stated that they have submitted their TMA applications online on 31.12.2020 for the period 01.04.2020 to 30.06.2020. However, due to current situation of Covid-19 lockdown and restrictions have caused a shortage manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are not available during lockdown and restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copies of TMA application for the above mentioned period.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.03/21/102/51269/AM21 dated 31.12.2020). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 46 M/s. Shitole Exim, Pune
F.no. HQRPRCAPPLY000002321AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 03 TMA applications for the period 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00040315AM22 dated 30.06.2021), 01.10.2020 to 31.12.2020 (File No.MUMTMAAPPLY00049217AM22 dated 15.07.2021) and 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00049247AM22 dated 15.07.2021).

The applicant stated that they have submitted their TMA applications online on 30.06.2021, 15.07.2021 and 15.07.2021 for the above mentioned 3 quarters. All physical copies of the 3 TMA applications were submitted on 11.10.2021. Due to current situation of Covid-19 lockdown and restrictions have caused a shortage manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are not available during lockdown and

restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copies of above 3 TMA applications for the above mentioned periods.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for condonation of delay in submission of physical copies of 3 TMA applications for the period (i) 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00040315AM22 dated 30.06.2021), (ii) 01.10.2020 to 31.12.2020 (File No.MUMTMAAPPLY00049217AM22 dated 15.07.2021) and (iii) 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00049247AM22 dated 15.07.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 47 M/s. Pramey Trading Co., Ahmedabad
F.no. HQRPRCAPPLY00001347AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021 (File No. AHDTMAAPPLY00023089AM22).

The applicant stated that they were in confusion about the submission of physical documents in RA after online application because they have not submitted the documents after online application. After the enquiry in RA they have submitted the hard copy in RA but when they have submitted physical documents in RA for the said TMA application, they are late by 1 day for submitting the documents. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021File No. AHDTMAAPPLY00023089AM22.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly,it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021 (File No. AHDTMAAPPLY00023089AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 48 M/s. Shiv Kumar Mahaveer Kumar, Guntur
F.no. HQRPRCAPPLY00001395AM23

Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.09/21/102/50311/AM21 on 26.03.2021).

The applicant stated that they have submitted their TMA application online on 26.03.2021 for the period 01.04.2020 to 30.06.2020. They need to submit the hard copy on or before 24.04.2021, but they had submitted the hard copy of the application on 28.04.2021 which was 4 days delay in submission due to the lot of restrictions for transportation as well as couriers. Further, due to Covid-19 second wave they could not submitted the application hard copy within the stipulated time. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.09/21/102/50311/AM21 on 26.03.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 49 M/s. Haldiram Snacks Pvt. Ltd., Noida
F.no. HQRPRCAPPLY00002469AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy TMA application for the quarter July 2020 to September 2020 (File No.052110250022AM22 dated 17.09.2021).

The applicant stated that they have submitted their TMA application online on 04.05.2021 for the period 01.07.2020 to 30.09.2020. The Physical copy of the TMA application was submitted to CLA on 08.06.2021 within 3 days of opening of lockdown. During the period April-May-June 2021, 2nd wave of Covid-19 had severely hit the northern region of the country. In May 2021 there was curfew /lockdown in Delhi and was further extended upto 07.06.2021. Hence, due to lockdown, pandemic situation and closed counters at CLA, they were unable to submitted the documents in time. When government and private offices were allowed with 50% strength of their staff, they immediately started on hard copies of application and submitted the same on 08.06.2021. While submitting the physical documents they have also attached a letter duly explained the reason of delay in submission of documents. However, CLA has been rejected their application because of delay. Hence they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the quarter July 2020 to September 2020 (File No.052110250022AM22 dated 17.09.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 50 M/s. Godawari Industries Sangli
F.no. HQRPRCAPPLY00319539AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA applicationfor the period 01.10.2019 to 31.12.2019 (File No.032110251266AM21).

The applicant stated that they have submitted their TMA application online, but they are unable to submit the hard copy of online submitted application within 30 days. They had submitted the hard copy set of TMA application in RA on 12.05.2022. They had submitted late so their application not accepted by RA. Hence, they are requesting for condonation of delay in submission of physical copy of above TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.10.2019 to 31.12.2019 (File No.032110251266AM21). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 51 M/s. Godavari Realistic Agro Exports Pvt. Ltd., Nashik
F.no. HQRPRCAPPLY000001457AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 3 TMA application for the period 01.01.2020 to 31.03.2020 (File No.MUMTMAAPPLY00081410AM22 dated 05.09.2021), 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00041175AM22 dated 01.07.2021) and 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00078028AM22 dated 31.08.2021).

The applicant stated that they have submitted their TMA applications online on 05.09.2021, 01.07.2021 and 31.08.2021 for the above mentioned 3 quarters. Physical copies of the TMA applications were submitted on 22.10.2021, 11.10.2021 and

22.10.2021. Due to current situation of Covid-19 lockdown and restrictions have caused shortageof manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete applications and submit all the TMA application physically on time. Transportations were also not available during lockdown and restrictions of Covid-19 pandemic. The person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copy of 3 TMA applications for the above mentioned periods.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copies of 3 TMA applications for the period (i) 01.01.2020 to 31.03.2020 (File No.MUMTMAAPPLY00081410AM22 dated 05.09.2021), (ii) 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00041175AM22 dated 01.07.2021) and (iii) 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00078028AM22 dated 31.08.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 52 M/s. Kshirsagar Cold Storage, Nashik
F.no. HQRPRCAPPLY00001552AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.03.2019 to 31.03.2019 (File No.032110250089AM20).

The applicant stated that they have submitted their TMA application online dated 24.06.2021 but due the pandemic situation of Covid-19, they have not submitted the physical documents to RA within stipulated period. Therefore, their application was rejected by RA. During the pandemic Covid-19 there was lockdown and many restrictions were imposed in the city, which result their office was closed during this period. There was no source of transportation available at that time. All the documents were in office and it was not possible at that time, since the onset of the Covid-19 pandemic, cities across India have had to enforce massive restrictions on public transport in order to limit transmission of the virus and ensure safe passage of key workers during the emergency response. So they were not able to send any office person to submit the documents to RA. Hence, they are requesting for condonation of delay in submission of physical copy of TMA applications the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.03.2019 to 31.03.2019

(File No.032110250089AM20). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 53 M/s. Jyot Overseas Pvt. Ltd., Ahmedabad
F.no. HQRPRCAPPLY00002061AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 2 TMA applications for the period 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00030606AM22) and 01.01.2021 to 31.03.2021 (File No.AHDTMAAPPLY00048319AM22).

The applicant stated that they have submitted their TMA applications online on 20.09.2021 and 18.02.2022 for the period 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00030606AM22) and 01.01.2021 to 31.03.2021 (File No.AHDTMAAPPLY00048319AM22). Physical copies of both the TMA applications were submitted to RA on 25.03.2022. At time of submission of online applications the portal stated that they need to upload the documents online and no need to submit the hard copy to the concerned RA and when they enquired about the status of their applications they were informed that they need to submit the hard copies as well. So they submitted the application in the hard copy of the concerned RA, but they have rejected both the applications citing that not submitted the documents within 30 days of online filing. This is clearly confusion wherein online portal states to upload all documents and RA asking for hard copy which they were not aware the procedure.Hence, they are requesting for condonation of delay in submission of physical copy of TMA applications for the above mentioned periods.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case and accordingly,it decided to accede to the request for condonation of delay in submission of physical copy of 2 TMA applications for the period (i) 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00030606AM22) and (ii) 01.01.2021 to 31.03.2021 (File No.AHDTMAAPPLY00048319AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 54 M/s. Jyot Organics, Sirohi
F.no. HQRPRCAPPLY00002584AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of Physical copy of TMA Application for the period 01.01.2021 to 31.03.2021 (File No.DLITMAAPPLY00139066AM22).

The applicant stated that they have submitted their TMA application online on 26.02.2022 for the period 01.01.2021 to 31.03.2021. In the portal itself they have uploaded all the self-certified documents and they did not asked them to submit any physical documents if the number of shipping bills in the application is less than 25. So they did not submitted the physical copy to RA and they rejected their application vide letter dated 27.04.2022 on the ground that they have not submitted hard copy within 30 days of online application. This is complete confusion, nether they were informed about submission of hard copy of the TMA Appliation. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021 (File No.DLITMAAPPLY00139066AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 55 M/s. Rakhee Enterprises, Maharashtra
F.no. HQRPRCAPPLY000002319AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay is submission of physical copy of 03 TMA applications for the period 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00040391AM dated 30.06.2021), 01.07.2020 to 30.09.2020 (File No.MUMTMAAPPLY00047389AM22 dated 12.07.2021) and 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00047392AM22 dated 12.07.2021).

The applicant stated that they have submitted their TMA applications online on 30.06.2021, 12.07.2021 and 12.07.2021 for the above mentioned 3 quarters. All physical copies of the TMA applications were submitted on 11.10.2021. Due to current situation of Covid-19 lockdown and restrictions have caused shortageof manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application physically on time. Transportations are also not available during lockdown and restrictions of Covid-19 pandemic and the person handling TMA related jobs could not reached Mumbai to submit physical copy on time. Hence, they are requesting for condonation of delay in submission of physical copy of 3 TMA applications for the above mentioned periods.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be

submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copies of 3 TMA applications (i) 01.04.2020 to 30.06.2020 (File No.MUMTMAAPPLY00040391AM dated 30.06.2021), (ii) 01.07.2020 to 30.09.2020 (File No.MUMTMAAPPLY00047389AM22 dated 12.07.2021) and (iii) 01.01.2021 to 31.03.2021 (File No.MUMTMAAPPLY00047392AM22 dated 12.07.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 56 M/s. Durga Corporation, Patan Gujarat
F.no. HQRPRCAPPLY00002816AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA Application against (File No.AHDTMAAPPLY00049559AM22 dated 05.03.2022).

The applicant stated that they have submitted their TMA application online on 05.03.2022 for the period 4th quarter of 2020-21. Physical copy of the TMA application was submitted to RA on 04.04.2022. However, their application has been rejected by RA, citing that not submitted the documents within 30 days of online filing. Their application is submitted on 30th day after filing of online (26 days of March and 4 days of April). Therefore, they have submitted within the time frame as prescribed under the Notification No.82/2015-20 dated 29.03.2019. It was Saturday and Sunday on 2&3 April 2022. Henceforth they were able to submit it on 04.04.2022 only. RLA has been rejected their request as time barred. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application against File No.AHDTMAAPPLY00049559AM22 dated 05.03.2022. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 57 M/s. Agro Food Industries, New Delhi
F.no. HQRPRCAPPLY00002099AM22
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.05/21/102/50019/AM22 dated 19.04.2021).

The applicant stated that they have submitted their TMA application online on 19.04.2021 for the period 01.04.2020 to 30.06.2020 vide File No.05/21/102/50019/AM22. However, physical copy of this application was submitted to CLA on 11.08.2021. Therefore, CLA has rejected their application citing that hard copy not submitted within 30 days after applying online. They were in the process of getting the application signed by the partner and onward submission with the department. However, due to outbreak of Covid-19 pandemic from the 3rd week of April 2021 onwards, the application could not be physically submitted with the department within 30 days of online application. As India has faced worse situation in second wave of Covid-19 as compare to first wave and there was an unexpected upsurge in the Covid-19 cases during the months of April, May, June and July 2021. As a result stringent lockdown was imposed in their area by the state government. There was a panic in the country and everyone got affected by Covid-19 directly or indirectly so, it was not feasible to get the application signed by the partner of the firm and then physically to the CLA and submit the same. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.05/21/102/50019/AM22 dated 19.04.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 58 M/s. Chandrashila Exports, Gujarat
F.no. HQRPRCAPPLY00002626AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 2 TMA applications for the period 01.10.2019 to 31.12.2019 File No.08/21/102/51249/AM21 dated 31.12.2020) and 01.01.2020 to 31.03.2020 (File No.08/21/102/51517/AM21 dated 23.03.2021).

This is review case of PRC Meeting No.16/AM22 held on 29.11.2021 (Case No.10), wherein the Committee rejected the case. The applicant stated that they have submitted their 2 TMA applications online on 31.12.2020 and 23.03.2021 for the period 01.10.2019 to 31.12.2019 File No.08/21/102/51249/AM21 dated 31.12.2020) and 01.01.2020 to 31.03.2020 (File No.08/21/102/51517/AM21 dated 23.03.2021). But due to Covid situation it was not possible for them to submit hard copies of the applications to RA since their office was shutdown. Therefore, RA has rejected their applications for grant to TMA benefit. They could not submit physical copies of documents to concerned RA on time because of Covid-19 problem with staff management and family members. Due to Covid-19 their seafood export business is badly affected and they are in big loss.

They faced many problems because of China import policy. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copies of 2 TMA applications for the period (i) 01.10.2019 to 31.12.2019 File No.08/21/102/51249/AM21 dated 31.12.2020) and (ii) 01.01.2020 to 31.03.2020 (File No.08/21/102/51517/AM21 dated 23.03.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Ahmedabad)

Case No. 59 M/s. Sam Agri Fresh Pvt. Ltd., Nashik, Maharashtra
F.no. HQRPRCAPPLY00003206AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA applications for the period 01.07.2020 to 30.09.2020 (File No.HYDTMAAPPLY00008099AM22).

The applicant stated that they have submitted their TMA application online on 16.07.2021 for the period 01.07.2020 to 30.09.2020. They have submitted the physical copy of TMA application to RA on 22.10.2021. However, RA has rejected their application saying hard copy has not been submitted within the stipulated time. They bring to kind notice that when they were preparing the application in new module message was reflected saying "No Need To Submit The Physical Copies of the Documents" and system has given message to attach the documents. Accordingly, they had attached the documents and submitted online application but when DL was raised by the RA, then they submitted the hard copies of TMA application in RA which was rejected by them. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.HYDTMAAPPLY00008099AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Hyderabad)

Case No. 60 M/s. AVT Mccormick Ingredients Pvt. Ltd., Chennai

F.no. HQRPRCAPPLY00003208AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA applications against File No.07/21/101/50844/AM21NA.

The applicant stated that they have submitted their TMA application online on 05.03.2021 for the quarter ending 30.09.2020. Physical copy of TMA application was submitted to RA on 07.05.2021. This had been due to the peak spike of second wave of Covid-19 in South India, on account of which their organisation as well as courier services were to comply with the mandatory protocols stipulated by government for a 100% lockdown. Pursuant, their normal functioning was totally disrupted and despite their best efforts, they could deliver the hard copy of the application to RA only at a delayed instance beyond the stipulated period of 30 days, on account of situations beyond their control. They had made a representation to RA and they were advised to approach PRC. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned quarter ending.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly decided to accede the request for condonation of delay in submission of physical copy of TMA application against File No.07/21/102/50844/AM21. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 61 M/s. Pramey Trading Co., Ahmedabad
F.no. HQRPRCAPPLY00002536AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00023087AM22).

The applicant stated that they were in confusion about submission of physical documents in DGFT office after online application of TMA because they have not submitted the documents after online application for the period 01.10.2020 to 31.12.2020. After enquiry in RA office they have submitted physical documents in RA, which was delayed by 1 day for submitting the physical documents. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee examined the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application

for the period 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00023087AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 62 M/s. Deepkiran Foods Pvt. Ltd., Ahmedabad.
F.no. HQRPRCAPPLY00002561AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period January 2021 to March 2021 (File No.AHDTMAAPPLY00030603AM22).

The applicant stated that they have submitted their TMA application online on 20.09.2021. However, the hard copy of TMA application was submitted on 28.10.2021 i.e. late submission of 8 days only. Reason being, due to after effects of Covid-19 situation and partial relaxation only, their office staff were working at 50% strength only and they were not able to cope up all their administration and documentation matter. Only purchase and sale transaction were more focused during this period in order to give boost to their business (which remained dull during Covid-19 for almost period of 9 months). Further, the person handling all EXIM activities could not visit office due to his health issues and restriction of transport as he was living too far from the office. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application for the period January 2021 to March 2021 (File No.AHDTMAAPPLY00030603AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 63 M/s. Accura Enterprises Pvt. Ltd., Gandhinagar
F.no. HQRPRCAPPLY00002763AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of TMA physical copy of application for the period July 2020 to September 2020 (File No.AHDTMAAPPLY00034224AM22).

The applicant stated that they have submitted their TMA application online on 28.10.2021 for the period July 2020 to September 2020. Physical copy of the TMA application was submitted to RA on 01.11.2021. However, RA has rejected the

application citing reasons of late submission. There were restrictions /lockdowns in the country during the year 2019-21. Due to Covid-19 lockdown and related issues, they had submitted for claim of TMA on 28.10.2021. DGFT's server was also not functioning properly during this period. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application for the period July 2020 to September 2020 (File No.AHDTMAAPPLY00034224AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 64 M/s. Navjyot International Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00002566AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period January 2020 to March 2020 (File No.03/21/102/51588/AM21).

The applicant stated that they have submitted their TMA application online on 12.03.2021 and hard copy was submitted to RA physically on 20.04.2021. The originally they had submitted physical copy to RA on 12.04.2021 and received Receipt on 20.04.2021 due to non-availability of staff because of Covid-19 and working days in April 2021 was too less. Due to pandemic of Covid-19 effect state and central government declared lockdown in whole country and major government and private offices are either closed or operated partially. Through PN No.14/2015-20 dated 13.07.2021 allowed to submit the online application for the period January 2020 to March 2020 and April 2020 till 30.09.2021 along with hard copies within 30 days of online submission. They had also submitted their application on 12.03.2021 and submitted hard copies on 20.04.2021 (as per RA's receipt) which is delay of 8 days. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the period January 2020 to March 2020.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA applications for the period January 2020 to March 2020 (File No.03/21/102/51588/AM21).The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 65 M/s. Geeta Agro Industries, Gujarat
F.no. HQRPRCAPPLY00002575AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.082110251288AM21).

The applicant stated that they have filed their TMA application online on 13.01.2021, but due to Corona Pandemic they have submitted physical documents to RA, Ahmedabad only on 17.05.2021. Therefore, RA has rejected their application giving reason that their application is time barred. They are very small exporter doing business on calculating government benefits. They are not aware that they have to submit physical documents to RA within 30 days from the date of online application. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly,it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.082110251288AM21). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 66 M/s. Geeta Agro Industries, Gujarat
F.no. HQRPRCAPPLY00002576AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020 (File No.082110251302AM21).

The applicant stated that they have filed their TMA application online on 19.01.2021, but due to Corona Pandemic they have submitted physical documents to RA, Ahmedabad only on 27.05.2021. Therefore, RA has rejected their application giving reason that they have not submitted the documents within 30 days of online application. They are very small exporter doing business on calculating government benefits. They are not aware that they have to submit physical documents to RA within 30 days from the date of online application. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application

for the period 01.10.2020 to 31.12.2020 (File No.082110251302AM21). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 67 M/s. ITC Limited, Guntur
F.no. HQRPRCAPPLY00002588AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2019 to 30.06.2019 (File No.072110250418AM21).

The applicant stated that they have filed their TMA application online on 26.09.2020 for the period 01.04.2019 to 30.06.2019. However, hard copy of the application was submitted at RA, Bangalore only on 23.11.2020 which was delayed by 28 days due to strict lockdown conditions that were implemented in entire Karnataka State due to Covid-19 Pandemic situation. Because of the delay, RA has rejected their application. Hence, they are requesting for condonation of delay in submission of physical copy of TMA for the above mentioned period.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application 01.04.2019 to 30.06.2019 (File No.072110250418AM21). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 68 M/s. Kandla Agro & Chemicals Pvt. Ltd., Gandhidham
F.no. HQRPRCAPPLY00002590AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application period of 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00040595AM22).

The applicant stated that they have submitted their TMA application online on 23.12.2021 well within time. However, since the DGFT had stopped accepting all the manual applications for schemes under Chapter 3 they were under the impression that DGFT is not accepting manual applications for any scheme. Accordingly, they did not file the manual application for the current application as well. When they submitted the manual application, their TMA claim has been rejected by RA due to the delay in filing manual application. They have filed the online application before the last date. Thus, non-submission of manual submission would not imply that they have not filed their claim on time. It merely implies that there has been minimal delay in filing the

documents manually after filing of online application. Therefore, the benefit of the same cannot be denied merely due to a procedural lapse of delay in submission of documents manually if they have already submitted the claim via online mode. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020.

Decision: The Committee examined the case on the basis of statement made by the applicant and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020 (File No.AHDTMAAPPLY00040595AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 69 M/s. Kamdhenu Foods, Maharashtra
F.no. HQRPRCAPPLY00002594AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020 (File No.032110250810AM21 dated 24.06.2021).

The applicant stated that they have submitted their TMA application online for the period 01.01.2020 to 30.03.2020. But due to current situation of Covid-19 lockdown. The Covid-19 restrictions have caused a shortage sufficient manpower in the office which led to massive pending and backlogs of accounting entries and other office related works. Therefore, they could not even complete and submit all the TMA application on time in physical. The person handling TMA related jobs was not able to reach RA to submit the physical copy on time.

Decision: The Committee went through the justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020 (File No.032110250810AM21 dated 24.06.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 70 M/s. Mcleod Russel India Limited, Kolkata
F.no. HQRPRCAPPLY00002629AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of 5 TMA Applications for the period 01.10.2019 to 31.12.2019 (File No.022110250275AM21 dated 30.12.2020), 01.01.2020 to 31.03.2020 (File No.022110250357AM21 dated 26.03.2021), 01.04.2020 to 30.06.2020 (File No.KOLTMAAPPLY00027541AM22 dated 22.09.2021), 01.07.2020 to 30.09.2020 (File No.KOLTMAAPPLY00027547AM22 dated 22.09.2021) and 01.01.2020 to 31.12.2020 (File No.KOLTMAAPPLY00041618AM22 dated 28.12.2021).

The applicant stated that they are unable to submit the physical copy of the captioned TMA application within the stipulated time period due to Covid-19 pandemic situation prevailing in the entire nation. They are unable to procure all the relevant documents on time. The delay had happened because their employees were self quarantined due to the Omicron variant in their office at Kolkata and in their Guwahati office too. Due to prevailing of Covid-19 pandemic, the government had imposed lockdowns and restrictions. These restrictions have caused shortage of sufficient manpower in the office, which led to massive pending and backlog of their office related works. Therefore, they could not even complete and submit all the TMA applications on time both physically and digitally. Hence, they are requesting for condonation of delay in submission of physical copies of above mentioned 5 TMA applications. Hence, they are requesting for condonation of delay in submission of physical copy of TMA applications for the above mentioned periods.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copies of 5 TMA applications for the period (i) 01.10.2019 to 31.12.2019 (File No.022110250275AM21 dated 30.12.2020), (ii) 01.01.2020 to 31.03.2020 (File No.022110250357AM21 dated 26.03.2021), (iii) 01.04.2020 to 30.06.2020 (File No.KOLTMAAPPLY00027541AM22 dated 22.09.2021), (iv) 01.07.2020 to 30.09.2020 (File No.KOLTMAAPPLY00027547AM22 dated 22.09.2021) and (v) 01.01.2020 to 31.12.2020 (File No.KOLTMAAPPLY00041618AM22 dated 28.12.2021). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Kolkata)

Case No. 71 M/s. Naveen Vegetable Company, Rajasthan
F.no. HQRPRCAPPLY00002573AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation in delay in submission of physical copy of TMA application for the period January 2021 to March 2021 (File No.DLITMAAPPLY00102271AM22).

The applicant stated that they have contacted DGFT toll free number while filing claim and asked whether hard copy is to be sent and they were informed that the process has become online and they did not need to send the same. Under that impression, they made this mistake. They have submitted their TMA application online on 17.11.2021 for the period January 2021 to March 2021 and submission of physical copy through courier on 31.05.2022 to CLA, New Delhi. However, their application had rejected. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period January 2021 to March 2021 (File No.DLITMAAPPLY00102271AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 72 M/s. Quality Agro Food Industries, Gujarat
F.no. HQRPRCAPPLY00002659AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application of period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00014058AM22).

The applicant stated that they have submitted their TMA application online on 05.07.2021 for the period 01.04.2020 to 30.06.2020 and physical file submitted through post on 06.08.2021. They have provided necessary documents for processing but due to disruption of business in the 2nd wave of Covid and this caused a challenging scenario for Agro exporters that are trying to capture, prepare and submit the physical file of the TMA application. They are affected adversely in the 2nd wave of Covid due to the global pandemic. Looking into the current economic condition and international market, the survival of the business without assistance from the government is difficult. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee went through the justification submitted by the applicant and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00014058AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 73 M/s. Super Nutri Foods, Gujarat
F.no. HQRPRCAPPLY00002658AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application of period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00014064AM22).

The applicant stated that they have submitted their TMA application online on 05.07.2021 for the period 01.04.2020 to 30.06.2020 and physical file submitted through post on 07.08.2021. They have provided necessary documents for processing but due to disruption of business in the 2nd wave of Covid and this caused a challenging scenario for Agro exporters that are trying to capture, prepare and submit the physical file of the TMA application. They are affected adversely in the 2nd wave of Covid due to the global pandemic. Looking into the current economic condition and international market, the survival of the business without assistance from the government is difficult. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00014064AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 74 M/s. Sunita Hydrocolloids Pvt. Ltd., Vadodara
F.no. HQRPRCAPPLY00002669AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application of period 01.04.2020 to 30.06.2020 (File No.052110250021AM22).

The applicant stated that they have submitted their TMA application online on 01.03.2021 for the period 01.04.2020 to 30.06.2020 will within time. At the time of online application they had seen a message on system that "up to 25 shipping bills does not require physical submission" as shown during e-message while filing TMA application and that is why they had not submitted copies of shipping bills, BRC, D/L and others physically in the CLA Office. They had submitted all required documents in hard copy on 02.08.2021. Therefore, CLA Office had rejected their application. They have filed their TMA application with 25 shipping bills only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.052110250021AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 75 M/s. Sunita Hydrocolloids Pvt. Ltd., Vadodara
F.no. HQRPRCAPPLY00002667AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application of period 01.07.2020 to 30.09.2020 (File No.052110250035AM22).

The applicant stated that they have submitted their TMA application online on 13.02.2021 for the period 01.07.2020 to 30.09.2020 will within time. At the time of online application they had seen a message on system that "up to 25 shipping bills does not require physical submission" as shown during e-message while filing TMA application and that is why they had not submitted copies of shipping bills, BRC, D/L and others physically in the CLA Office. They had submitted all required documents in hard copy on 02.08.2021. Therefore, CLA Office had rejected their application. They have filed their TMA application with 25 shipping bills only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.052110250035AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 76 M/s. Sunita Hydrocolloids Pvt. Ltd., Vadodara
F.no. HQRPRCAPPLY00002670AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in Physical submission of TMA application of period 01.10.2020 to 31.12.2020 (File No.052110250036AM22).

The applicant stated that they have submitted their TMA application online on 24.01.2021 for the period 01.10.2020 to 31.12.2020 will within time. At the time of online application they had seen a message on system that "up to 25 shipping bills does not require physical submission" as shown during e-message while filing TMA application

and that is why they had not submitted copies of shipping bills, BRC, D/L and others physically in the CLA Office. They had submitted all required documents in hard copy on 02.08.2021. However, CLA Office had rejected their application. They have filed their TMA application with 25 shipping bills only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.10.2020 to 31.12.2020 (File No.052110250036AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 77 M/s. Sunita Hydrocolloids Pvt Ltd., Jodhpur
F.no. HQRPRCAPPLY00002668AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA Application for the period 01.01.2021 to 31.03.2021 (File No.DLITMAAPPLY00092825AM22).

The applicant stated that they have submitted their TMA application online on 20.10.2021 for the period 01.01.2021 to 31.03.2021 will within time. At the time of online application they had seen a message on system that "up to 25 shipping bills does not require physical submission" as shown during e-message while filing TMA application and that is why they had not submitted copies of shipping bills, BRC, D/L and others physically in the CLA Office. However, CLA Office had rejected their application. They have filed their TMA application with 25 shipping bills only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021 (File No.DLITMAAPPLY00092825AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 78 M/s. Sunita Hydrocolloids Pvt Ltd., Vadodara
F.no. HQRPRCAPPLY00002666AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA Application for the period 01.01.2020 to 31.03.2020) (File No.052110250371AM21).

The applicant stated that they have submitted their TMA application online on 30.01.2021 well within time. At the time of online application they had seen a message on system that "up to 25 shipping bills does not require physical submission" as shown during e-message while filing TMA application and that is why they had not submitted copies of shipping bills, BRC, D/L and others physically in the CLA Office. They have submitted all required documents in hard copy on 02.08.2021. Therefore, CLA Office had rejected their application. They have filed their TMA application with 25 shipping bills only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020) (File No.052110250371AM21). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 79 M/s. Elmac Foods LLP, Munshidanga, Bankra
F.no. HQRPRCAPPLY00002679AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application against File No.KOLTMAAPPLY00032001AM22.

The applicant stated that they have submitted their TMA application online on 29.10.2021, but as they are in work from home, the hard copy of the application were submitted only on 08.12.2021. This delay occurred due to pandemic situation of Covid-19 and low work strength. Hence, they are requesting for condonation of delay in submission of physical copy of above TMA application.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly decided to accede to the request for condonation of delay in submission of physical copy of TMA application against File No.KOLTMAAPPLY00032001AM22. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Kolkata)

Case No. 80 M/s. Ahmed Overseas, Makhiyala
F.no. HQRPRCAPPLY00002746AM23

Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application of period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00013351AM22).

The applicant stated that they have submitted their TMA application for the quarter 01.04.2020 to 30.06.2020 online on 01.07.2021 and physical file submitted through post on 06.08.2021. They have provided necessary documents for processing but due to disruption of business in the 2nd wave of Covid, it has caused a challenging scenario for Agro exporters that are trying to capture, prepare and submit the physical file of TMA application. They are affected adversely in the 2nd wave of Covid due to the global pandemic. Looking into the current economic condition and international market, the survival of the business without assistance from the government is difficult. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for aforementioned quarter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020 (File No.AHDTMAAPPLY00013351AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Kolkata)

Case No. 81 M/s. ECO Export, Ahmedabad
F.no. HQRPRCAPPLY00002756AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy TMA application for the period July 2020 to September 2020 (File No.AHDTMAAPPLY00031033AM22).

The applicant stated they are exporting grains, rice, spices, etc., from India since 2013. They have submitted their TMA application online on 25.09.2021 for the quarter July 2020 to September 2020. As per the policy they have to submit the manual application on or before 24.10.2021. However, they were able to submit their manual application only on 29.04.2022. There was delay in submission of their manual application. Reason being due to after effects of Covid-19 situation and partial relaxation, their staff were working at 50% strength only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online

application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period July 2020 to September 2020 (File No.AHDTMAAPPLY00031033AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 82 M/s. ECO Export, Ahmedabad
F.no. HQRPRCAPPLY00002757AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy TMA application for the period October 2020 to December 2020 (File No.AHDTMAAPPLY00039360AM22).

The applicant stated that they are exporting grains, rice, spices, etc., from India since 2013. They have submitted their TMA application online on 29.03.2022 for the quarter January 2021 to March 2021. As per the policy they have to submit the manual application on or before 28.04.2022. However, they were able to submit their manual application only on 29.04.2022. There was delay of 01 day in submission of their manual application. Reason being due to after effects of Covid-19 situation and partial relaxation, their staff were working at 50% strength only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA applications for the period October 2020 to December 2020 (File No.AHDTMAAPPLY00039360AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 83 M/s. ECO Export, Ahmedabad
F.no. HQRPRCAPPLY00002758AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy TMA application for the period January 2021 to March 2021 (File No.AHDTMAAPPLY00052640AM22).

The applicant stated that they are exporting grains, rice, spices, etc., from India since 2013. They have submitted their TMA application online on 29.03.2022 for the quarter January 2021 to March 2021. As per the policy they have to submit the manual application on or before 28.04.2022. However, they were able to submit their manual application only on 29.04.2022. There was delay of 01 day in submission of their manual application. Reason being due to after effects of Covid-19 situation and partial relaxation, their staff were working at 50% strength only. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application for the above mentioned period.

Decision: The Committee having examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee was informed that online application has been filed by the firm in time, but physical application could not be submitted due to COVID-19 Pandemic and the firm has faced the problem which was beyond their control. Accordingly it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period January 2021 to March 2021 (File No.AHDTMAAPPLY00052640AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 84 M/s. Krishna Industries, Bhuj
F.no. HQRPRCAPPLY00003196AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.AHDTMAAPPLY00031575AM22).

The applicant stated that with the change in online submission process on the new DGFT porta, they have 2 options (i) Attach all the export documents if the list of shipping bill is less or equal to 25 and (ii) No need to attach export documents if the list of shipping bill is more than 25. Due to this instructions, they got confused and though that if their application had less or equal to 25 shipping bills, they don't need to submit the documents physically but only online. On enquiring to RA, they were informed that submission of physical documents was required even in case of shipping bills less or equal to 25. Therefore, there was a delay in submission of physical copy of documents. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application of above mentioned period.

Decision: The Committee discussed the case on the basis of submission made by the firm and observed that there is merit in the case and accordingly, it decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 30.09.2020 (File No.AHDTMAAPPLY00031575AM22). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 85 M/s. Shree Bhagwati Enterprise, Junagadh
F.no. HQRPRCAPPLY00002900AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation of delay in physical submission of TMA application period 01.01.2021 to 31.03.2021 (File No.AHDTMAAPPLY00052284AM22 dated 28.03.2022).

The applicant stated that they have submitted their TMA application for the quarter 01.01.2021 to 30.03.2021 online on 28.03.2022 and physical file submitted through post on 26.04.2022. However, RA has rejected vide letter dated 17.05.2022 intimating that manual submission of documents not done within 30 days of online submission of application. They have provided necessary documents for processing but due to disruption of business in the 2nd wave of Covid, it has caused a challenging scenario for Agro exporters that are trying to capture, prepare and submit the physical file of TMA application. Hence, they are requesting for condonation of delay in submission of physical copy of TMA application in RA for aforementioned quarter.

Decision: The Committee went through the justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021 (File No.AHDTMAAPPLY00052284AM22 dated 28.03.2022). The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmedabad)

Case No. 86 M/s. Manorama Industries Ltd., Mumbai
F.no. HQRPRCAPPLY00003636AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: EOP Extension against Advance Authorisation No.0310835228 dated 05.03.2020 issued under notified SION E125 in relaxation of Policy Provision.

The applicant has stated that they have set up a manufacturing unit in the year 2019 for export of " SheaStearine " covered under HS Code 15159091 for classification "Other Fixed Vegetable Oils of Edible Grade and against Advance Authorisation No.0310835228 dated 05.03.2020 the data of first and last import are 29.04.2020 and 20.05.2020 and date of first and last export are 02.07.2021 and 6.8.2021 respectively. They could not fulfil EO because they had set up unit during 2019 and on 27.7.2019 the FSSAI has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA

content due to which it took more than 6 months to re-streamline plant and to also install additional machinery to meet FSSAI revised parameters. During the year 2020-21 due of Corona Epidemics the entire production and exports had come down no demand abroad. The main crop of SHEA Nuts is produced in African countries of Ghana, Burkina Faso, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. They have to keep a stock for entire one years to continue exports as it is not possible and advisable to keep units closed for in between period as it becomes disadvantageous. They had also submitted 90 days EOP waiver against all import consignments against subject Advance Authorisation to PRC on 17.8.2022. They could not comply with the 90 days EOP condition each import consignment against the subject AA. Hence they are requesting to Waiver of 90 days EOP condition for regularisation against all import consignments and grant 6 months EOP extension against above mentioned Advance Authorisation.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against Advance Authorisation No.0310835228 dated 05.03.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject Advance Authorization for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value . The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 87 M/s. Manorama Industries Ltd., Mumbai
F.no. HQRPRCAPPLY00003633AM23 & HQRPRCAPPLY00003637AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation/Waiver of delay beyond 90 Days EOP under Appendix 4j and extension of EOP against Advance Authorisation No.0310838991 dated 19.10.2020.

This is review case of PRC Meeting No.12/AM23 held on 23.8.2022 (Case No. 41) wherein Committee approved EOP extension. The applicant has stated that their request for grant of EOP extension has been approved by PRC and their another request for Waiver of 90 Days EOP condition under Appendix 4J for their all import consignments were not considered in that meeting. They could not comply with the 90 days EOP condition as they had set up unit during 2019 and on 27.7.2019 the FSSAI has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA content due to which it took more than 6 months to re-streamline plant and to also install additional machinery to meet FSSAI revised parameters. During the year 2020-21 due of Corona Epidemics the entire production and exports had come down no demand

abroad. The main crop of SHEA Nuts is produced in African countries of Ghana, Burkina Faso, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. They have to keep a stock for entire one years to continue exports as it is not possible and advisable to keep units closed for in between period as it becomes disadvantageous. They had made a request to DGFT to remove the export product "SheaStearine"covered under HS Code 15159091 for classifications "other fixed vegetable Oils of Edible Grade from the preview of Appendix 4J. Hence they have requested to review the decision of PRC decision and allow waiver of 90 days EOP condition under Appendix 4J for all import consignments made against above mentioned Advance Authorisation.

Decision: The Committee Reviewed and examined the case on the basis of statement made by the applicant and decided to accede to the request of the firm for regularization of export already made beyond EOP (i.e. 90 days) against Advance Authorisation No.0310838991 dated 19.10.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject Advance Authorization for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 88 M/s. Manorama Industries Ltd., Mumbai
F.No. HQRPRCAPPLY00003650AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: EOP Extension against 3 Advance Authorisation Nos.(i) 0310835284 dated 06.03.2020, (ii) 0310835285 dated 06.03.2020 and (iii) 0310835606 dated 15.04.2020.

The applicant has stated that they have set up a manufacturing unit in the year 2019 for export of " SheaStearine " covered under HS Code 15159091 for classification "Other Fixed Vegetable Oils of Edible Grade. They have requested for six months EOP extension against three Advance Authorisation Nos.310835284 dated 06.03.2020, No.310835285 dated 6.03.2020 and No.310835606 dated 15.04.2020 for the purpose of clubbing in relaxation of Policy Provisions. A request for waiver of 90 days EOP condition under Appendix 4 J against these advance authorisation has already been submitted before PRC F.No.HQRPRCAPPLLY00003432AM 23 dated 17.08.2022 and against three Advance Authorisations the data of first and last import are 13.07.2020 and 22.12.2020 and date of first and last export are 13.08.2021 and 08.12.2021 respectively. They could not fulfil EO because they had set up unit during 2019 and on 27.7.2019 the FSSAI has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA content due to which it took more than 6 months to re-streamline plant and to also install additional machinery to meet FSSAI revised parameters.

During the year 2020-21 due of Corona Epidemics the entire production and exports had come down no demand abroad. The main crop of SHEA Nuts is produced in African countries of Ghana, Burkina Faso, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. They have to keep a stock for entire one years to continue exports as it is not possible and advisable to keep units closed for in between period as it becomes disadvantageous. They had made a request to DGFT to remove the export product "SheaStearine" covered under HS Code 15159091 for classifications "other fixed vegetable Oils of Edible Grade" from the preview of Appendix 4J. Hence they have requested to Waiver of 90 EOP condition under Appendix 4J and grant six months EOP extension against above mentioned three AA for the purpose of clubbing in relaxation of Policy Provisions.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 3 Advance Authorisation Nos.(i) 0310835284 dated 06.03.2020, (ii) 0310835285 dated 06.03.2020 and (iii) 0310835606 dated 15.04.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject 3 Advance Authorizations for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 89 M/s. Manorama Industries Ltd., Mumbai
F.no. HQRPRCAPPLY00003432AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: EOP extension and Condonation/Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 4 Advance Authorisation No.(i) 310835228 dated 05.03.2020, (ii) 310835284 dated 06.03.2020, (iii) 310835285 dated 06.03.2020 and (iv) 310835606 dated 15.04.2020.

The applicant stated that the FASSAI vide notification dated 27.07.2020 has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA content. In order to meet FASSAI latest parameters they have streamline their plant and also install additional machinery. This took more than 6 months. Furthermore, they have to first send samples of export product of SheaStearine to the foreign buyer as they have to satisfy themselves that FFA content and other technical parameters are met as SheaStearine is mainly used in the production of Food, Chocolate, Confectionery, Bakery and Cosmetics by various reputed international companies for which meeting of strict technical parameters are very essential. These four Advance Authorisations were obtained between March 2020 to October, 2020 and due to Corona Epidemics during

the year 2020 and 2021 there has been lesser production due to shortage of employees and also lack of export order in the international market, they could not comply with the 90 days EOP condition from date of each Bill of Entry of Imports against these 4 AAs. During the current year they have made more than 1200MT against other valid advance authorisation. Since there is no crop of raw material of Shea Nut for the manufacture of export product between November to March and no imports are available between April to October the exporters face a major setback in complying with 90 days pre-import EOP condition under Appendix 4J. The main crop of SHEA Nuts is produced in African countries of Ghana, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. Hence they are requesting to grant Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 4 Advance Authorisation Nos.0310835228 dated 05.03.2020, No.0310835284 dated 06.03.2020, No.0310835285 dated 06.03.2020 and No.0310835606 dated 15.04.2020.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 4 Advance Authorisation No.(i) 310835228 dated 05.03.2020, (ii) 310835284 dated 06.03.2020, (iii) 0310835285 dated 06.03.2020 and (iv) 0310835606 dated 15.04.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject 4 Advance Authorizations for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 90 M/s. Manorama Industries Ltd., Mumbai
F.no. HQRPRCAPPLY00003634AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Condonation/Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 5 Advance Authorisation No.(i) 0310832175 dated 11.10.2019, (ii) 0310835294 dated 09.03.2020, (iii) 0310835605 dated 15.04.2020 and (iv) 0310839030 dated 20.10.2020 and (v) 0310839179 dated 28.10.2020.

This is review case of PRC Meeting No.12/AM23 held on 23.08.2022 (Case No.44) wherein the Committee approved the case. The applicant stated that their another request for Waiver of 90 Days EOP condition under Appendix 4J for their all import consignments were not considered in that meeting. Therefore, RA, Mumbai has not been granted EOP extension as approved by PRC against 5 AA No.0310832175 dated 11.10.2019, No.0310835294 dated 09.03.2020, No.0310835605 dated 15.04.2020,

No.0310839030 dated 20.10.2020 and No.0310839179 dated 28.10.2020. They could not comply with the 90 days EOP condition as they had set up unit during 2019 and on 27.7.2019 the FSSAI has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA content due to which it took more than 6 months to re-streamline plant and to also install additional machinery to meet FSSAI revised parameters. During the year 2020-21 due of Corona Epidemics the entire production and exports had come down no demand abroad. The main crop of SHEA Nuts is produced in African countries of Ghana, Burkina Faso, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. They have to keep a stock for entire one years to continue exports as it is not possible and advisable to keep units closed for in between period as it becomes disadvantageous. They had made a request to DGFT to remove the export product "SheaStearine" covered under HS Code 15159091 for classifications "other fixed vegetable Oils of Edible Grade from the preview of Appendix 4J. Hence they have requested to review the decision of PRC decision and allow waiver of 90 days EOP condition under Appendix 4J for all import consignments made against above mentioned 5 Advance Authorisations.

Decision: The Committee Reviewed and examined the case on the basis of statement made by the applicant and decided to accede to the request of the firm for regularization of export already made beyond EOP (i.e. 90 days) against 5 Advance Authorisations No.(i) 0310832175 dated 11.10.2019, (ii) 0310835294 dated 09.03.2020, (iii) 0310835605 dated 15.04.2020 and (iv) 0310839030 dated 20.10.2020 and (v) 0310839179 dated 28.10.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject 5 Advance Authorizations for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 91 M/s. Manorama Industries Ltd., Mumbai
F.no. HQRPRCAPPLY00003608AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: (A) Condonation/Waiver of 90 days EOP delay against each imported consignment made under Appendix 4J (B) 6 Month EOP Extension and 6 Months Revalidation both for export product covered under Chapter 15 against 5 Advance Authorisation No.(i) 0310832118 dated 10.10.2019, (ii) 0310835229 dated 05.03.2020, (iii) 0310837364 dated 23.07.2020, (iv) 0310837365 dated 23.07.2020 and (v) 0310839128 dated 26.10.2020.

The applicant has stated that they have set up a manufacturing unit in the year 2019 for export of " SheaStearine " covered under HS Code 15159091 for classification "Other Fixed Vegetable Oils of Edible Grade. The FASSAI vide notification dated 27.07.2020

has specified FFA content in SheaStearine to 0.25% against earlier 2.5% FFA content. In order to meet FASSAI latest parameters they have streamline their plant and also install additional machinery. This took more than 6 months and they to first send samples of export product of SheaStearine to the foreign buyer upon their satisfying the FFA content and other technical parameters confirms export orders. These 5 AA were obtained between October 2019 to October 2020 with 11 months period and due to Corona Epidemics during the year 202-21 there has been shortage of workers and lack of production and export orders in the international market and as such they could not comply with the 90 days EOP condition from date of each Bill of Entry of Import against these AA. The main crop of SHEA Nuts is produced in African countries of Ghana, Burkina Faso, Benin, Togo, Nigeria and Costo D Ívory from where India's import constitutes to more than 99% of India's total imports wherein only for three months import are available only. They had made a request to DGFT to remove the export product "SheaStearine"covered under HS Code 15159091 for classifications "other fixed vegetable Oils of Edible Grade from the preview of DGFT's PN No.57 dated 25.01.2018, as limitations of 90 days EOP from each consignment cannot be complied as Shea Nut is a seasonal crop in African countries and no raw material is available during 7 months period from April to October every year. Upon clubbing of these AAs issued between 10.10.2019 to 26.10.2020 they have already completed more than 90% of exports of Shea Products and 53% of PMF Products. Hence, they have requested to Condonation/Waiver of 90 days EOP delay against each imported consignment made under Appendix 4J (B) 6 Month EOP Extension and 6 Months Revalidation both for export product covered under Chapter 15 against their Five Advance Authorisation Nos. 0310832118 dated 10.10.2019, No.0310835229 dated 05.03.2020, No. 310837364 dated 23.07.2020, No.310837365 dated 23.07.2020 and No.310839128 dated 26.10.2020 issued within 11 months for same imported inputs in relaxation of Policy Provision for clubbing purpose.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 5 Advance Authorisations No.(i) 0310832118 dated 10.10.2019, (ii) 0310835229 dated 05.03.2020, (iii) 0310837364 dated 23.07.2020, (iv) 0310837365 dated 23.07.2020 and (v) 0310839128 dated 26.10.2020 subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee also decided to allow EOP extension of subject 5 Advance Authorization for a further period of 90 days from the date of endorsement subject to payment of composition fee @ 1% per month on the unfulfilled FOB value. The Committee did not accede to the request of firm for revalidation of Advance Authorisations. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 92 M/s. Hotel Annamalai International, Madurai
F.no. HQRPRCAPPLY000015595AM22

Meeting No.15/AM23 held on 19.10.2022

Subject: Request for consideration of payment received from Foreigners in INR by Hotel Industry towards redemption of EPCG Licence No.3530003915 dated 01.02.2010.

This is a referred case of PRC Meeting No. 09/AM22 dated 09.09.2021 (Case No. 20) where Committee referred the case to EPCG Division for examining the matter and put up the same on file to DGFT for a decision. The applicant stated that they have fulfilled the EO and payment has been received in free foreign exchange from the foreigners as per PC No.60 dated 24.12.1998. Since they are a small hotel and were not well conversant with the formalities, they did not obtain the photocopies of encashment certificate from the foreigners. However, they have maintained their records and ledgers in which the following records have been entered in their record books viz. Name of the Foreigner, Country, Passport number and date. From this record, it is clear that they have realized the payment in free foreign exchange. Hence, requested to consider the payment realized in INR towards fulfilment of EO against the subject EPCG authorization. Further stated that the following documents are available with them- Name and Nationality of Foreign Guest who have stayed in the Hotel. Copies of Passports of all the Foreign Nationals. Copies of invoices duly countersigned by the foreign national. Statement of EO fulfilment containing the name, Nationality, Passport Number of the Foreign nationals. All the passport copies and the invoices duly countersigned by the foreign nationals will be submitted to the concerned RA. It was also informed that similar cases have been done by EPCG Committee in the past.

Decision: The Committee reviewed and examined the case on the basis of justification furnished by the firm and found no merit in the request and hence it decided to maintain rejection of the earlier decision of PRC in its Meeting No.15/AM21 dated 03.11.2020 & 11.11.2020.

(Action: Applicant)

Case No. 93 M/s. Wellknown Polyesters Ltd., Mumbai
F.no. HQRPRCAPPLY00000007AM23
Meeting No.15/AM23 held on 19.10.2022

Subject: Revalidation and Extension of EOP for regularization of inadvertent excess imports under Advance Authorisation No.0310818922 dated 06.02.2018.

The applicant has stated that they had issued Advance Authorisation No.0310818922 dated 06.02.2018 for importing 7360 MTs of PTA, 2960 MT of MEG and other two items duty free for a total CIF Value of USD 100,82,320 with an export obligation to export 8000 MT of Polyester Filament Yarn/Polyester Texturized Yarn (Dyed). They have fulfilled the E.O. by 26.08.2019. On 14.12.2018 they have made first import of 500 MTs of PTA and request for invalidation of 2000 MT PTA lodged with RA, Mumbai for domestic procurement from Reliance Industries. An invalidation letter was issued on

09.01.2019 for domestic procurement of 2000 MT PTA from Reliance Industries and accordingly the total permissible quantity for imports of PTA was reduced to 5360 MT. However, inadvertently direct import of 7360 MT PTA has been debited against this Authorization while 1988.890 MT had been domestically procured against invalidation. Therefore, total duty-free procurement under the Authorization is 9348.890 MTs against total allowed quantity of 7360 MT. Therefore, there is an inadvertent excess import of 1988 MT of PTA. Since at the time of second amendment the fact of debit of 2000 MT for domestic procurement and the corresponding value was inadvertently not endorsed on the authorisation, after inter se value adjustment, this fact was lost sight of at the time of clearance of goods, both by the Company and the Customs Authority as a large volume of PTA was being cleared under several authorisations within a short span of 12-13 days in May 2019 (from 18th to 31st May, 2019). Hence they are requesting to regularize this unintended excess-import 1988 MT of PTA and they are willing and ready to take up additional exports within a short period for 3/6 months and fulfil additional export obligation against subject Advance Authorisation.

Decision: The Committee went through the submission made by the applicant along with the report received from RA, Mumbai and discussed the matter at length and it decided to defer the case and ask the firm how they made the import in excess of entitlement.

(Action: Applicant)

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